

**IN THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 797 of 2024**

IN THE MATTER OF:

GAUTAM

...Applicant

Versus

State of Uttar Pradesh

...Respondent

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THROUGH



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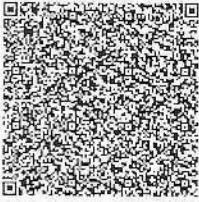
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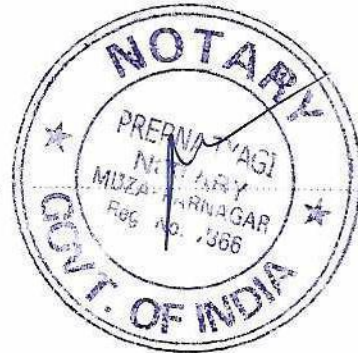
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PRERNA TYAGI
 NOTARY
 MUZAFFARNAGAR
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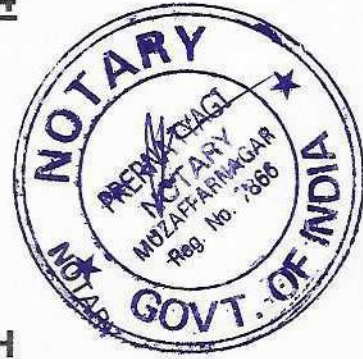
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 797/2024

IN THE MATTER OF :

GAUTAM Vs STATE OF UTTAR PRADESH



JOINT INSPECTION REPORT ON BEHALF OF THE
DISTRICT MAGISTRATE, MUZAFFARNAGAR, 251001
UTTAR PRADESH, INDIA IN COMPLIANCE TO THE ORDER
DATED 18.11.2024 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI IN
ORIGINAL APPLICATION NO. 797 OF 2024 IN THE MATTER
OF GAUTAM Vs STATE OF UTTAR PRADESH.

I, Umesh Mishra, aged about 52 years S/o Shri M.P. Mishra, presently posted as District Magistrate, Muzaffarnagar do hereby solemnly affirm and state on oath as under :

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

14 DEC 2024

1. That the deponent is working on the above mentioned post and being authorized officer in the captioned matter and well conversant with the facts and circumstances of the case and as such I am well conversant to swear this affidavit.
2. That this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred as Hon'ble Tribunal) vide its order dated 18.11.2024 in Original Application No. 797 of 2024 in the matter of Gautam Vs State of State of Uttar Pradesh & Ors. instructed the following :-

"4. We may also notice hereat that in the Joint Committee's report dated 04.11.2024, facts with regard to air pollution have been given in respect to various industrial units but with regard to industrial effluent and discharge i.e. water pollution, relevant facts have not been given.

5. Learned counsel appearing for State of UP stated that some time may be granted to Joint Committee to submit detailed further report covering aspect of discharge of effluent and steps taken for its management and handling.

6. Let such report be also submitted at least two days before next date by Joint Committee....."

For complying of direction passed by Hon'ble NGT in this matter, the report of Joint Committee is attached herewith as Annexure-1.



PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

14 DEC 2024

2. Therefore, the above report on behalf of District Magistrate, Muzaffarnagar is submitted before this Hon'ble Tribunal for perusal and kind consideration.

NOTARY
[Signature]
14.12.24
Deponent

VERIFICATION

I, the deponent named above, do hereby verify that the content of all the paras of this affidavit is true to my knowledge and true on the basis of records and as per legal advice. No part of it is false and nothing material has been concealed. So help me GOD.

Verified at Muzaffarnagar on 14th..... day of December, 2024.

NOTARY
NOTARY
NOTARY
NOTARY

[Signature]
14.12.24
Deponent



Omesh Mishra
Sworn before me at.....
The deponent.....
is/are identified by Shri.....
I have satisfied myself by examining the deponent who understands the contents of the affidavit which has been read out and explained by me to the deponent. Fee.....
Charged Rs.....
NOTARY DISTT. MUZAFFARNAGAR

Identified by
[Signature]
VIKRAM RAI
ADVOCATE
MUZAFFARNAGAR

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

14 DEC 2024

JOINT INSPECTION REPORT

(OCTOBER 17th TO 18th, 2024 & NOVEMBER 25th TO 26th, 2024)

IN THE MATTER OF

GAUTAM

VS.

STATE OF UTTAR PRADESH

[O.A. NO. 797/2024]

-PREPARED BY-

THE JOINT COMMITTEE OF CPCB, UPPCB AND DISTRICT

ADMINISTRATION MUZAFFARNAGAR

- CONSTITUTED BY -

HON'BLE NATIONAL GREEN TRIBUNAL

(ORDER DATED 20.08.2024 & 18.11.2024)

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DETAILED FACTUAL REPORT IN COMPLIANCE TO HON'BLE NATIONAL GREEN TRIBUNAL (NGT) ORDER DATED 20.08.2024 and 18.11.2024 IN ORIGINAL APPLICATION NO. 797/2024 IN THE MATTER OF GAUTAM VS STATE OF UP.

1. SUBJECT MATTER

Matter: Original Application no. 797/2024 titled Gautam Vs State of UP

Subject: Detailed factual report in compliance to Hon'ble NGT order dated 20.08.2024 and 18.11.2024 in OA No. 797/2024 in the matter of Gautam Vs State of UP in reference to grievance registered by Hon'ble NGT on the basis of a letter petition dated 26.10.2023 sent by Gautam, s/o Virender r/o Makhiyali village, Muzaffarnagar.

2. HON'BLE NGT ORDER

Hon'ble NGT in OA No. 797/2024 in the matter of Gautam Vs State of UP directed the following vide its order dated 20.08.2024 (**ANNEXURE – I**):

3. *“The allegations made in the letter petition is ex-facie give rise to a substantial question relating to environmental arising out of implementation of enactments mentioned in Schedule-1 of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising Uttar Pradesh State Pollution Control Board, District Magistrate, Muzaffarnagar and Central Pollution Control Board.*

4. *District Magistrate, Muzaffarnagar shall be the Nodal Agency for coordination and compliance of this order.*

5. *Above Committee shall visit the site, collect relevant information and submit a Factual Report within two months.”*

Hon'ble NGT in OA No. 797/2024 in the matter of Gautam Vs State of UP directed the following vide its order dated 18.11.2024 (**ANNEXURE – II**):

4. *“We may also notice hereat that in the Joint Committee's report dated 04.11.2024, facts with regard to air pollution have been given in respect to various industrial units but with regard to industrial effluent and discharge i.e. water pollution, relevant facts have not been given.*

5. *Learned counsel appearing for State of UP stated that some time may be granted to Joint Committee to submit detailed further report covering aspect of discharge of effluent and steps taken for its management and handling.*

6. *Let such report be also submitted at least two days before next date by Joint Committee.”*

2.1. Issues highlighted by Applicant in Original Application No. 797/2024

Applicant has mainly highlighted the following issues in Original Application No. 797/2024:

- i. Significant air pollution is being caused by burning solid waste & plastic and emission of black gases from various industrial units, namely M/s Balaji Paper Mill, M/s Meenu Paper Mill, M/s Bageshwari Paper Mill, M/s Agarwal Paper Mill, and M/s Tehri Paper Mill situated in village Makhiyaali, Muzaffarnagar.
- ii. In petition, the complainant has also raised issues related to various health problems and accident due to emission of black ash by above mentioned industries.

3. COMPLIANCE REPORT

In compliance of Hon'ble NGT order dated 20.08.2024 and 18.11.2024, a joint committee comprising officials from the Central Pollution Control Board (CPCB), Uttar Pradesh Pollution Control Board (UPPCB) and representative from District Administration, Muzaffarnagar carried out monitoring from October 17th to 18th, 2024 and November 25th to 26th, 2024, to verify the factual status of the aforementioned issues.

3.1. Actions taken by the Committee

The petition included list of 5 nos. of industrial units, which was verified by UPPCB. The joint committee carried out inspection/monitoring of these 5 industrial units on surprise basis during October 17th to 18th, 2024 and November 25th to 26th, 2024 as below:

- i. Inspection of 5 industrial units as per the list provided by UPPCB to investigate pollution issues w.r.t. effluent generation & discharge, effluent management system, and solid waste management (i.e. plastic waste, boiler ash & ETP sludge):
 1. M/s Tirupati Balaji Fibers Private Limited, Bhopa Road, Muzaffarnagar
 2. M/s Meenu Paper Mills Private Limited, Bhopa Road, Muzaffarnagar
 3. M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar
 4. M/s Agarwal Duplex Board Mills Ltd, Bhopa Road, Muzaffarnagar, and
 5. M/s Tehri Pulp and Paper Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar
- ii. Stack emission monitoring in 5 industrial units mentioned above

- iii. Survey of Makhiyaali village, Muzaffarnagar and monitoring of ambient air quality.

The joint team conducted inspections w.r.t. various aspects, including the industrial processes, water consumption patterns within the manufacturing processes. Additionally, the team collected samples and gathered information on following:

- i. Verification of legal documents required to operate the industrial unit;
- ii. Collection of samples from Effluent Treatment Plant (ETP) - Inlet, Outlet & Aeration tank for compliance verification;
- iii. Collection of secondary data such as logbooks of raw material consumption, production, freshwater abstraction & consumption, effluent generation, reused & discharge, details of effluent management scheme, etc.
- iv. Assessment of Groundwater withdrawal/fresh water consumption, groundwater quality and effluent management;
- v. Assessment of waste disposal practices i.e., hazardous waste, plastic waste;
- vi. Ash management i.e., ash generation and disposal; and
- vii. Stack emission monitoring of industrial units for analysis of emission quality.

3.2. Location map

All the industries mentioned in the Hon'ble NGT order dated 20.08.2024 are located in Bhopa Road Industrial Cluster. Bhopa Road, situated in the Muzaffarnagar district, is ~14 Kms long which connects Muzaffarnagar city with Bhopa village and passes through the villages Makhiyali, Jat Mujhera and Kasampura. An industrial cluster (~area-1.7 Km²) is located between 29°28'6.32"-29°28'19.02" N and 77°44'19.40"-77°48'29.80" E, in the stretch of ~6.76 Kms of the road. Among these units, four are located on the left-hand side of Bhopa Road (when moving from Makhiyali towards Bhopa village), while the remaining one is located on the right-hand side.

The map showing industries, and ambient air monitoring locations in Makhiyaali village are shown below in **Figure 1**.

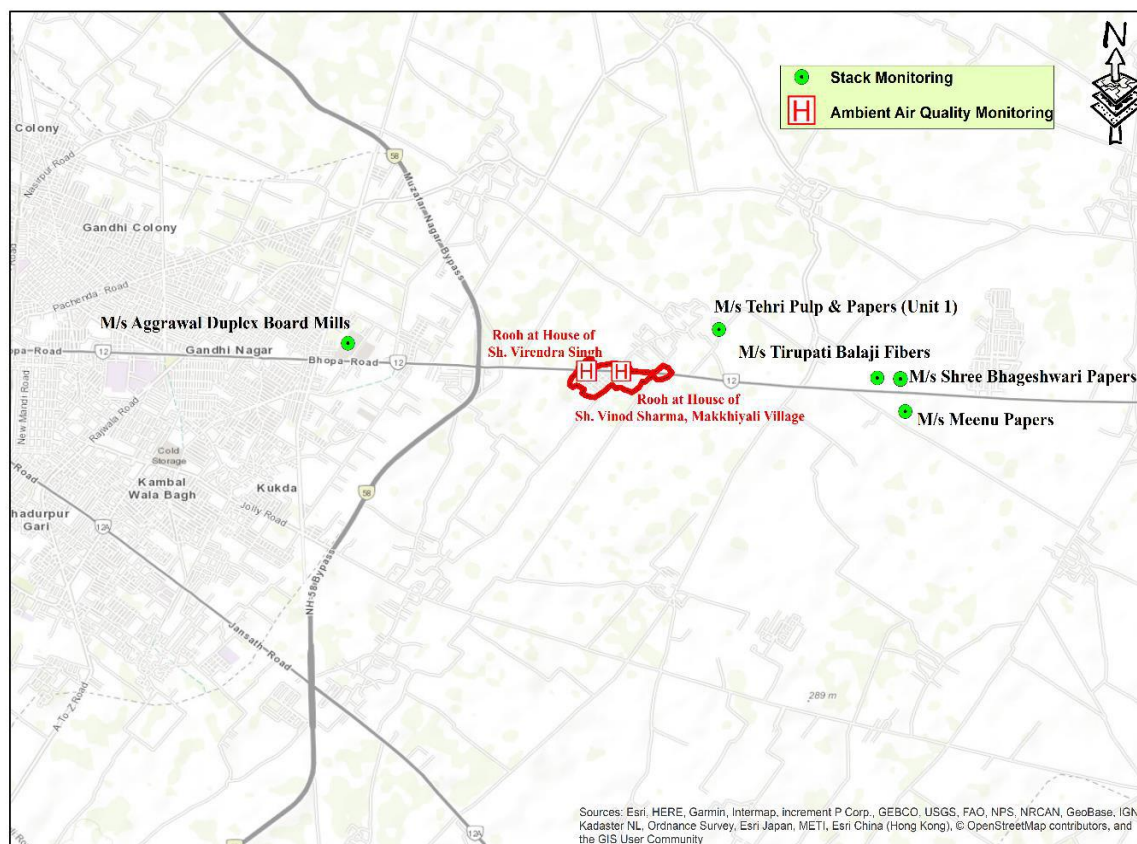


Figure 1: Map showing locations of industries, ambient air monitoring locations and village Makhiyaali

3.3. Details of site visit

All 5 industries mentioned in Hon'ble NGT order dated 20.08.2024 and 18.11.2024 in OA no. 797/2024, were found operational during visit (October 17th to 18th, 2024 and November 25th to 26th, 2024). Effluent and flue gas samples collected from these industries were analysed in the laboratory of UPPCB. Information regarding statutory documents, production details, effluent management, boiler details, ash management and air pollution control measures was collected.

4. EXECUTIVE SUMMARY

4.1. Visit to industries mentioned in the Hon'ble NGT order dated 20.08.2024 and 18.11.2024

The committee carried out site visit in 5 industrial units mentioned in the petition. All 5 industrial units were found operational during visit and laboratory analysis of wastewater

samples and stack emission samples show compliance w.r.t. consented norms. Details of industries as per the inspection carried out by Joint committee is mentioned in Table 1 and 2 below:

Table 1: General details and compliance status of industries inspected by joint committee

S. No.	Name of industry	Valid Ground water NOCs (Yes/No)	Valid Water and Air consent (Yes/No)	Valid Hazardous Waste Authorization (Yes/No)	ETP installed (Yes/No)	Air Pollution Control Device (APCD) (Yes/No)	Recipient drain	Compliance status w.r.t effluent discharge norms and *emission norms
1.	M/s Tirupati Balaji Fibers Private Limited,	Yes	Yes	Yes	Yes	Multi cyclone & wet scrubber	Dhandera drain	Complying
2.	M/s Meenu Paper Mills Pvt. Ltd.	Yes	Yes	Yes	Yes	Dust Collector and Wet scrubber	Dhandera drain	Complying
3.	M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2,	Yes	Yes	Yes	Yes	Dust Collector & wet scrubber	Dhandera drain	Complying
4.	M/s Aggarwal Duplex & Board Mills Ltd.	Yes	Yes	Yes	Yes	ESP	Kukra drain	Complying
5.	M/s Tehri Pulp and Paper Ltd Unit- 1 & 2,	Yes	Yes	Yes	Yes	ESP	Dhandera drain	Complying

Table 2: Details of production, freshwater consumption, effluent discharge and solid waste management

S. No.	Name of industry	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)		
		Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.	
1.	M/s Tirupati Balaji Fibers Private Ltd.	150	91.37	4.59	3.33	3.19	1.05	2.17	0.83	
2.	M/s Meenu Paper Mills Pvt. Ltd.	190	168.46	2.65	0.55	5.97	2.93	28.27	19.99	
3.	M/s Shree Bhageshwari Papers Pvt Ltd	Unit-1	100	109.22	7.94	2.72	Data not provided	Data not provided	59.77	47.49
		Unit-2	100	51.43	29.95	13.30	Data not provided			
4.	M/s Aggarwal Duplex & Board Mills Ltd.	160	162.86	8.0	4.43	5.55	1.33	22.12	1.29	
5.	M/s Tehri Pulp and Paper Ltd	Unit-1	250	194.57	4.52	2.43	6.25	7.53	77.24	77.95

S. No.	Name of industry	Production (MT/day)		Specific Freshwater Consumption (KL/MT)	Specific Effluent Discharge (KL/MT)	Plastic Waste (MT/day)		Boiler Ash (MT/ day)	
		Consented	Actual avg.			Estimated	Actual avg.	Estimated	Actual avg.
	Unit-2	350	246.17	2.60	2.0	8.10			

5. DETAILED REPORT

The report is prepared in two parts, which are as follows:

- Part 1 (sub-section 5.1) consists of observations and findings of the visit to industries mentioned in the Hon'ble NGT order dated 20.08.2024 and 18.11.2024.
- Part 2 (sub-section 5.2) provides details about the ambient air quality in Makhyaali village.

5.1. Observations and findings of the visit to industries mentioned in the Hon'ble NGT order dated 20.08.2024 and 18.11.2024

The petitioner in the matter of OA No. 797/2024 raised issue that air pollution is being caused by burning solid waste & plastic, and emission of black gases by following industrial units:

- M/s Tirupati Balaji Fibers Private Limited, Bhopa Road, Muzaffarnagar
- M/s Agarwal Duplex Board Mills Ltd, Bhopa Road, Muzaffarnagar
- M/s Meenu Paper Mills Private Limited, Bhopa Road, Muzaffarnagar
- M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar, and
- M/s Tehri Pulp and Paper Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar

The schedule of visit to above mentioned industries is given in Table 3 below:

Table 3: Schedule of visit of industries mentioned in the Hon'ble NGT order dated 20.08.2024 and 18.11.2024

S. No.	Name of industrial unit	Operational status	Date of inspection
1.	M/s Tirupati Balaji Fibers Private Limited, Bhopa Road, Muzaffarnagar	Operational	October 17, 2024 & November 25, 2024
2.	M/s Meenu Paper Mills Private Limited, Bhopa Road, Muzaffarnagar	Operational	October 17, 2024 & November 25, 2024
3.	M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar	Operational	October 17, 2024 & November 25, 2024

S. No.	Name of industrial unit	Operational status	Date of inspection
4.	M/s Agarwal Duplex Board Mills Ltd, Bhopa Road, Muzaffarnagar	Operational	October 18, 2024 & November 26, 2024
5.	M/s Tehri Pulp and Paper Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar	Operational	October 18, 2024 & November 26, 2024

The observations (industry-wise) made by the joint committee are as follows:

i. M/s Tirupati Balaji Fibers Private Limited, Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001

a. Statutory compliance:

- Unit is having valid Consent to Operate (CTO) issued under Water Act, 1974 and Air Act, 1981 having validity up to 31.12.2024.
- Unit is having valid Authorization issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 20.12.2027.
- Unit is having valid No Objection Certificates (NOCs) for abstraction of ground water from 01 borewell having validity up to 18.01.2027.

b. Production detail:

- Consented production: writing, printing & kraft paper @ 150 MT/day using waste paper as raw material.
- Average production: As per logbook data (01.09.2024 to 24.11.2024), the average daily production was 91.37 MT/day.
- Average raw material consumption: As per logbook data (01.09.2024 to 24.11.2024), the average daily raw material consumption was 105.70 MT/day.

c. Operational status:

- Unit was found operational during visit on 17.10.2024 and 25.11.2024.

d. Freshwater abstraction:

- Unit has 01 no. of borewell, in functional condition. Electromagnetic flow meter with totalizer found installed at borewell.
- Permitted withdrawal quantity: 600 KLD
- Average daily withdrawal quantity: 419.877 KLD
- Specific freshwater consumption: 4.59 KL/MT of paper production.

e. Effluent management:

- As per CTO, unit has permission to discharge 350 KLD of treated effluent. Wastewater is partially recycled back in process at paper machine section.
- Treatment scheme: Raw effluent → Bar screen → Hill screen → Equalization Tank → Primary Clarifier → Aeration Tank → Secondary Clarifier → Dual Media Filter → Discharge.
- V-notch was found installed at inlet and V-notch with ultrasonic flowmeter at outlet of ETP. Unit has not installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- Effluent analysis results: Samples were collected from ETP inlet, ETP outlet & aeration tank, and analysis results are given below:

Parameter	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	5.94	7.4	6.5-8.5	Complying
TSS (mg/l)	300	23	50	Complying
TDS (mg/l)	2700	1350	-	Complying
BOD (mg/l)	400	15	30	Complying
COD (mg/l)	1650	140	250	Complying
O&G (mg/l)	-	5.40	10	Complying
Aeration tank: MLSS-2500 mg/l & MLVSS-2000 mg/l				

f. Boiler details:

- Unit has installed 01 no. of boiler of capacity 15 TPH and same was found operational during visit.
- Unit is using wood chips, bio-briquettes, Bagasse & husk as fuel in the boiler for meeting the steam requirements in production section. As per logbook data (01.09.2024 to 24.11.2024), the average daily fuel consumption in boiler is given below:

Type of fuel	Bagasse	wood chips	Briquettes	Husk	Total
Total (MT)	1134.39	1364.37	894.23	3392.99	1134.39
Avg. daily (MT/day)	42.01	47.05	44.71	44.64	42.01

- Unit has one pyrolysis plant of capacity 10 TPD installed within its premises. Plastic waste generated from production process is used as raw material in pyrolysis plant for generation of pyro fuel oil.
- g. Ash management:
- Unit has made agreement (effective from 23.12.2023) with Sh. Nitin Kumar s/o Sh. Jagmohan, owner of Brick Kiln namely M/s Shiva Brick Field, Vill-Naseerpur, Muzaffarnagar for disposal of boiler ash (for manufacturing of bricks).
 - As per logbook data, average ash generation during 01.09.2024 to 24.11.2024 was 0.83 MT/day.
- h. Air pollution control measures:
- Unit has provided stack of height 30 m attached with 15 TPH boiler equipped with Multi cyclone & wet scrubber as Air Pollution Control Device (APCD).
- i. Stack emission monitoring:
- Particulate Matter (PM) – 48.4 mg/Nm³ (against the stipulated norm of 80 mg/Nm³)
 - Sulphur dioxide (as SO₂)- 22.0 mg/Nm³ (against the stipulated norm of 600 mg/Nm³)
 - Oxides of Nitrogen (NO_x)- 36.0 mg/Nm³ (against the stipulated norm of 300 mg/Nm³)

Compliance status: Complying w.r.t notified effluent discharge and stack emission norms.

ii. M/s Meenu Paper Mills Private Limited, Bhopa Road, Muzaffarnagar, Uttar Pradesh-251203

- a. Statutory compliance:
- Unit is having valid Consolidated Consent and Authorization (CCA) under Water Act, 1974, Air Act, 1981, and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 31.12.2024.
 - Unit is having valid NOCs for abstraction of ground water from 02 nos. of borewells having validity up to 26.07.2026.
- b. Production detail:

- Consented production: Kraft paper @ 190 MT/day using waste paper @ 230 MT/day as raw material and captive power generation @ 1.5 MW.
 - Average production: As per logbook data (01.09.2024 to 24.11.2024), the average daily production was 168.46 MT/day, which is within the consented production capacity of the unit.
- c. Operational status:
- Unit was found operational during visit on 17.10.2024 and 25.11.2024.
- d. Freshwater abstraction:
- Unit has 02 nos. of borewells, both in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells
 - Permitted withdrawal quantity: 1485 KLD
 - Average daily withdrawal quantity: 445.97 KLD
 - Specific freshwater consumption: 2.65 KL/MT of paper production.
- e. Effluent management:
- As per CCA, unit has permission to discharge 300 KLD of treated effluent. Wastewater is partially recycled back in process at paper machine section.
 - Treatment scheme: Raw effluent → Bar screen → B2 thickener → Equalization Tank → Sedicell → Primary Clarifier → Aeration Tank-1 → Aeration Tank-2 → Secondary Clarifier → Sand Filter → Discharge.
 - V-notch was found installed at inlet and V-notch with ultrasonic flowmeter at outlet of ETP. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
 - Effluent analysis results: Samples were collected from ETP inlet, ETP outlet, & aeration tank, and analysis results are given below:

Parameter	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	6.56	7.73	6.5-8.5	Complying
TSS (mg/l)	355	22	30	Complying
TDS (mg/l)	2400	1400	1600	Complying
BOD (mg/l)	378	18	20	Complying
COD (mg/l)	1576	128	150	Complying
O&G (mg/l)	-	5.60	10	Complying
Aeration tank: MLSS-2800 mg/l & MLVSS-2200 mg/l				

f. Boiler details:

- The unit has installed 02 nos. of boiler (capacity-11 TPH & 12 TPH) for meeting steam requirements. Unit has also installed a turbine of capacity 1.5 MW.
- The unit was using rice husk, bagasse, coal & wooden chips as fuel in boiler. As per logbook data (01.09.2024 to 24.11.2024), the fuel consumption in boiler is given below:

Type of fuel	Straw/husk	Coal	Wooden chips	Bagasse	Total
Total (MT)	1038.7	6449.11	1157.41	100.1	8745.32
Avg. daily (MT/day)	13.67	84.85	15.23	1.32	115.07

g. Ash management:

- The unit has made agreement (effective from 06.01.2023) with Sh. Rahul Batra S/o Dinesh Mohan Batra owner of Brick Kiln namely M/s Shiva Bricks Supply, Vill-Sandhawli, Muzaffarnagar.
- As per logbook data, average ash generation during 01.09.2024 to 24.11.2024 was 18.30 MT/day.

h. Air pollution control measures:

- Unit has provided stack of height 35 m attached with boilers of 11 TPH and 12 TPH capacity equipped with dust collector & wet scrubber as APCD.

i. Stack emission monitoring:

- Particulate Matter (PM) – 46.2 mg/Nm³ (against the stipulated norm of 80 mg/Nm³)
- Sulphur dioxide (as SO₂)- 26.0 mg/Nm³ (against the stipulated norm of 600 mg/Nm³)
- Oxides of Nitrogen (NO_x)- 46.0 mg/Nm³ (against the stipulated norm of 300 mg/Nm³)

Compliance status: Complying w.r.t notified effluent discharge and stack emission norms.

iii. M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001

a. Statutory compliance:

- Unit is having valid Consent to Operate (CTO) under Water Act, 1974 and Air Act, 1981 having validity up to 31.12.2024 for both the units Unit-1 & Unit-2.
 - Unit is having valid NOCs for abstraction of ground water from 02 nos. of borewells having validity up to 31.07.2025 for both the units.
- b. Production detail:
- Consented production:
 Unit – 1: Production of unbleached grade paper (i.e. Kraft paper) @ 100 MT/day using Waste paper as raw material
 Unit – 2: Production of bleached grade paper (i.e. Writing & Printing) @ 100 MT/day using Waste paper as raw material
 - Average production: As per logbook data (01.08.2024 to 16.10.2024), the average daily production was 161.16 MT/day (Unit-1: 110.10 MT/day and Unit-2: 51.06 MT/day), which indicates that Unit-1 is producing more than the consented capacity of 100 MT/day. Unit-1 is advised to revise their CTO for increased production capacity. *(The logbook data from 17.10.2024 to 25.11.2024 not provided by the unit)*
- c. Operational status:
- Unit was found operational during visit on 17.10.2024 and 25.11.2024.
- d. Freshwater abstraction:
- Unit has 02 nos. of borewells, both in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
 - Permitted withdrawal quantity: 2429 KLD (Unit-1: 1179 KLD & Unit-2: 1250 KLD) for both units.
 - Average daily withdrawal quantity: 2052.31 KLD (Unit-1: 765.33 KLD & Unit-2: 1286.98 KLD) from Borewell-1 & 2.
 - Specific freshwater consumption: 7.94 KL/MT of paper production for unit-1 and 29.95 KL/MT of paper production for unit-2.
- e. Effluent management:
- As per CCA, unit has permission to discharge 2900 KLD (unit-1: 1100 KLD & unit-2: 1800 KLD) of treated effluent. Wastewater is partially recycled back in process at paper machine section.

- Treatment scheme: Unit -1 & 2: Raw effluent (after PDF) → Bar screen → Equalization tank → Hill screen → Primary clarifier → Aeration tank → Secondary Clarifier → Tube settler → Discharge into Dhandera drain
- V – notch was installed at inlet of both ETPs and V-notch with ultrasonic flowmeter was found installed at outlet of both the ETPs. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- Effluent analysis results: Samples were collected from ETP inlet and outlet of both ETPs and analysis results are given below:

Parameter	Unit-1		Unit-2		Consented discharge norms	Unit-1	Unit-2
	ETP inlet	ETP outlet	ETP inlet	ETP outlet		Compliance consented norms	w.r.t discharge
pH	5.33	7.5	6.92	7.52	6.5-8.5	Complying	Complying
TSS (mg/l)	210	25	230	26	30	Complying	Complying
TDS (mg/l)	2800	1400	3000	1524	1600	Complying	Complying
BOD (mg/l)	320	13	360	16	20	Complying	Complying
COD (mg/l)	1200	132	1500	140	150	Complying	Complying
O&G (mg/l)	-	5.30	-	5.80	10	Complying	Complying
Aeration tank of Unit-1: MLSS-2600 mg/l & MLVSS-2100 mg/l Aeration tank of Unit-2: MLSS-2500 mg/l & MLVSS-2000 mg/l							

f. Boiler details:

- The unit has installed 01 no. of boiler of 36 TPH capacity for meeting steam requirements. Unit has also installed a turbine of capacity 6 MW.
- The unit was using Coal, Bagasse, Rice husk, RDF as fuel in boiler. As per logbook data (01.08.2024 to 16.10.2024), the fuel consumption in boiler is given below:

Type of fuel	Coal	Bagasse	Rice husk	RDF	Total
Total (MT)	10720	0	2435	2914	16069
Avg. daily (MT/day)	155.36	0	35.29	42.23	232.88

g. Ash management:

- As per logbook data, average ash generation during 01.08.2024 to 16.10.2024 was 47.49 MT/day, which is less than the estimated ash generation of 59.77 MT/day.

- Unit has made agreement with M/s Malwa trading Company, Bhopa road, Muzaffarnagar & M/s Ganpati Engineering & Construction Utility for supply of ash to cement plants.
- h. Air pollution control measures:
- Unit has provided stack of height 52 m attached with 36 TPH boiler equipped with Electro Static Precipitator (ESP) as APCDs.
- i. Stack emission monitoring:
- Particulate Matter (PM) – 44.6 mg/Nm³ (against the stipulated norm of 80 mg/Nm³)
 - Sulphur dioxide (as SO₂)- 22.0 mg/Nm³ (against the stipulated norm of 600 mg/Nm³)
 - Oxides of Nitrogen (NO_x)- 40.0 mg/Nm³ (against the stipulated norm of 300 mg/Nm³)

Compliance status: Complying w.r.t w.r.t notified effluent discharge and stack emission norms.

iv. M/s Agarwal Duplex Board Mills Ltd, Bhopa Road, Muzaffarnagar, Uttar Pradesh- 251203

- a. Statutory compliance:
- Unit is having valid Consolidated Consent and Authorization (CCA) under Water Act, 1974 and Air Act, 1981 having validity up to 31.12.2027.
 - Unit is having valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 26.02.2028.
 - Unit is having valid No Objection Certificates (NOCs) for abstraction of ground water from 02 nos. of borewells having validity up to 13.03.2026.
- b. Production detail:
- Consented production: Duplex Board, MG Poster & kraft paper @ 160 MT/day using waste paper@190 MT/day as raw material and captive power generation @3.0 MW.
 - Average production: As per data provided by the unit, the average daily production during 01.09.2024 to 24.11.2024 was 162.86 MT/day. Unit is advised to revise their CCA for increased production capacity.

- Average raw material consumption: As per data provided by the unit, the average daily raw material consumption during 01.09.2024 to 24.11.2024 was 177.40 MT/day.
- c. Operational status:
- Unit was found operational during visit on 18.10.2024 and 26.11.2024.
- d. Freshwater abstraction:
- Unit has 02 nos. of borewells, both in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
 - Permitted withdrawal quantity: 1980 KLD
 - Average daily withdrawal quantity: 1302.92 KLD from Borewell-1 & 2
 - Specific freshwater consumption: 8.0 KL/MT of paper production.
- e. Effluent management:
- As per CCA, unit has permission to discharge 800 KLD of treated effluent. Wastewater is partially recycled back in process at paper machine section.
 - Treatment scheme: Raw effluent → Bar screen → Equalization Tank → B2 thickener → Sedicell → Primary Clarifier → Aeration Tank → Secondary Clarifier → Hill screen (for removal of floating material such as plant leaves before filtration) → Sand Filter → Discharge.
 - V – notch with ultrasonic flowmeter was found installed at inlet and outlet of ETP. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
 - Effluent analysis results: Samples were collected from ETP inlet, ETP outlet and aeration tank and analysis results are given below:

Parameter	Sampling location		Consented discharge norms	Compliance w.r.t consented discharge norms
	ETP inlet	ETP outlet		
pH	6.0	7.68	6.5-8.5	Complying
TSS (mg/l)	250	21	30	Complying
TDS (mg/l)	3100	1200	1600	Complying
BOD (mg/l)	320	13	20	Complying
COD (mg/l)	1650	129	150	Complying
O&G (mg/l)	-	5.60	10	Complying
Aeration tank: MLSS-2600 mg/l & MLVSS-2100 mg/l				

f. Boiler details:

- The unit has installed 01 no. of boiler of capacity 23 TPH for meeting steam requirements using husk, coal & bagasse as fuel. Unit has also installed a turbine of capacity 3.0 MW.
- As per logbook data (01.09.2024 to 24.11.2024), the unit has used rice husk only as fuel in the boiler, and the avg. daily fuel consumption is given below:

Type of fuel	Total (MT)	Avg. daily (MT/day)
Rice husk	11061.5	130.13

g. Ash management:

- As per logbook data (01.09.2024 to 24.11.2024), the average daily ash generation was 1.32 MT/day.
- Unit is disposing boiler ash for landfilling in low lying land area at Barla baseda road near DJ Hotel Muzaffarnagar.

h. Air Pollution Control Measures:

- Unit has provided stack of height 47 m attached with 23 TPH boiler with Electrostatic Precipitator (ESP) as APCD.

i. Stack emission monitoring:

- Particulate Matter (PM) – 42.6 mg/Nm³ (against the stipulated norm of 80 mg/Nm³)
- Sulphur dioxide (as SO₂)- 28.0 mg/Nm³ (against the stipulated norm of 600 mg/Nm³)
- Oxides of Nitrogen (NO_x)- 44.0 mg/Nm³ (against the stipulated norm of 300 mg/Nm³)

Compliance status: Complying w.r.t notified discharge and stack emission norms.

v. M/s Tehri Pulp and Paper Ltd Unit- 1 & 2, Bhopa Road, Muzaffarnagar, Uttar Pradesh-251001

a. Statutory compliance:

- Unit is having valid Consolidated Consent and Authorization (CCA) under Water Act, 1974 and Air Act, 1981 having validity up to 31.12.2028 for Unit-1 and 31.12.2026 for Unit-2.

- Unit is having valid Authorization under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 02.08.2027 for Unit-1 and 26.07.2027 for Unit-2.
 - Unit is having valid NOCs for abstraction of ground water from 03 nos. of borewells having validity up to 30.03.2027 combined for both units i.e. Unit-1 & Unit-2.
- b. Production detail:
- Consented production: Unit-1- Kraft paper @ 250 MT/day using waste paper @ 250 MT/day as raw material.
Unit-2- Kraft paper @ 350 MT/day using waste paper as raw material (quantity of raw material consumption not mentioned in CCA).
 - Average production: As per logbook data (01.09.2024 to 24.11.2024), the average daily production was 440.74 MT/day (Unit-1: 194.57 MT/day & Unit-2: 246.17 MT/day) against the consented value of 600 MT/day.
 - Average raw material consumption: As per logbook data (01.09.2024 to 24.11.2024), the average daily raw material consumption was 478.03 MT/day (Unit-1: 208.23 MT/day & Unit-2: 269.80 MT/day)
- c. Operational status:
- Unit (i.e. Unit-1& Unit-2) was found operational during visit on 18.10.2024 and 26.11.2024.
- d. Freshwater abstraction:
- Unit has 03 nos. of borewells, all in functional condition. Electromagnetic flow meter with totalizer found installed at both borewells.
 - Permitted withdrawal quantity: 3450 KLD combined for both units.
 - Average daily withdrawal quantity: 2018.30 KLD from Borewell-1, 2 & 3.
 - Specific freshwater consumption: 4.52 KL/MT of paper production for unit-1 and 2.60 KL/MT of paper production for unit-2.
- e. Effluent management:
- As per CCA, unit has permission to discharge 2000 KLD (unit-1: 1300 KLD & unit-2: 700 KLD) of treated effluent. Wastewater is partially recycled back in process at paper machine section.

- Treatment scheme: Unit -1 & 2: Raw effluent → Bar screen → Equalization tank → Hill screen → Sedicell → Primary clarifier → Aeration tank → Secondary Clarifier → Multi Grade Filter → Discharge into Dhandera drain
- V-notch with ultrasonic flowmeter was found installed at inlet and outlet of both the ETPs. Unit has installed Electromagnetic flow meter with totalizer at recycled effluent reuse point (i.e. line carrying recycled effluent at paper machine).
- Effluent analysis results: Samples were collected from ETP inlet and outlet of both ETPs and analysis results are given below:

Parameter	Unit-1		Unit-2		Consented discharge norms	Unit-1	Unit-2
	ETP inlet	ETP outlet	ETP inlet	ETP outlet		Compliance w.r.t consented discharge norms	
pH	5.82	7.6	5.91	7.6	6.5-8.5	Complying	Complying
TSS (mg/l)	180	24	290	26	30	Complying	Complying
TDS (mg/l)	3000	1300	3200	1500	1600	Complying	Complying
BOD (mg/l)	204	14	380	16	20	Complying	Complying
COD (mg/l)	650	128	2000	136	150	Complying	Complying
O&G (mg/l)	-	5.0	-	6.0	10	Complying	Complying
Aeration tank of Unit-1: MLSS-2400 mg/l & MLVSS-2000 mg/l Aeration tank of Unit-2: MLSS-2400 mg/l & MLVSS-1800 mg/l							

f. Boiler details:

- The unit has installed 52 TPH (operational, common for Unit – 1 & Unit – 2) & 14 TPH (non-functional, old boiler as part of Chemical recovery plant when unit was using agro residue as raw material) for meeting steam requirements. Unit has installed a turbine of capacity 8 MW.
- The unit is using RDF, Biomass & Coal as fuel in boiler. As per logbook data (01.09.2024 to 24.11.2024), the fuel consumption in boiler is given below:

Type of fuel	Coal	Bagasse	Rice husk	RDF
Total (MT)	6520	14435.167	803.645	21005
Avg. daily (MT/day)	83.59	185.07	10.30	269.29

g. Ash management:

- As per logbook data, average ash generation during 01.09.2024 to 24.11.2024 was 77.945 MT/day, which is nearest to the estimated ash generation of 77.24 MT/day.

- The Boiler ash generated from the unit was being sent to cement plants as Unit has made agreement (effective from 01.08.2023) with M/s Bulk Ash Supplier, Bhopa road, Muzaffarnagar for supply of ash to cement plants.
- h. Air pollution control measures:
- Unit has provided stack of height 62 m attached with 52 TPH boiler with Electro Static Precipitator (ESP) as APCDs.
- i. Stack emission monitoring:
- Particulate Matter (PM)-42.8 mg/Nm³ (against the stipulated norm of 80 mg/Nm³)
 - Sulphur dioxide (as SO₂)- 18.0 mg/Nm³ (against the stipulated norm of 600 mg/Nm³)
 - Oxides of Nitrogen (NO_x)- 36.0 mg/Nm³ (against the stipulated norm of 300 mg/Nm³)

Compliance status: Complying w.r.t effluent discharge and stack emission norms.

5.2. Ambient air quality monitoring in Makhiyaali village, Muzaffarnagar

Makhiyaali village is located in the South of Bhopa road. Makhiyaali village is located about 1.5 KM in South-East direction of four industries namely; M/s Meenu Paper Mills Private Limited, M/s Tehri Pulp and Paper Ltd Unit- 1 & 2, M/s Tirupati Balaji Fibers Private Limited, and M/s Shree Bhageshwari Papers Pvt Ltd Unit- 1 & 2, mentioned in OA No. 797/2024 and about 2.5 KM in South-west direction of one industry namely M/s Agarwal Duplex Board Mills Ltd. Residents of Makhiyaali village informed that they experience ash deposition on rooftops, as well as health issues. Villagers also emphasized on issues regarding accidents happening due to smoke on the Bhopa road. During the visit, dust consisting of ash were found deposited on the roof top of the houses.

Ambient air quality monitoring was carried out at two locations in Makhiaali village for 24 hours at the roof of house of Shri Virendra Singh (in upwind direction) and at the roof of house of Shri Vinod Sharma (in downwind direction). The value of Particulate matter-PM₁₀ (Less than 10 Microns) in ambient air was found as 130.85 µg/m³ at upwind direction and 117.89 µg/m³ at downwind direction. The air quality of Makhiyaali village was not meeting

the National Ambient Air Quality Standards of $100 \mu\text{g}/\text{m}^3$ (notification dated 18/11/2009). The higher value may be due to heavy vehicular movement including public transport.

6. CONCLUSIONS

6.1. Industries mentioned in the Hon'ble NGT order dated 20.08.2024 and 18.11.2024

- i. The committee conducted site visits to the five industrial units mentioned in the petition. All five industries were found operational.
- ii. All of these industries have valid consents under Water Act, 1974 & Air Act, 1981, Authorization under Hazardous Wastes Rules, 2016 and No Objection Certificate for abstraction of ground water from borewells installed within the premises.
- iii. All five units have upgraded their Effluent Treatment Plant upto tertiary treatment level as per CPCB Charter.
- iv. As recommended under the Environment (Protection) Rules, 1986, industries having boilers above 15 tonnes capacity have installed bag filter/electrostatic precipitator as air pollution control device and boilers below 15 tonnes capacity have installed cyclone/multi-cyclone as air pollution control device.
- v. These industries use various fuels in their boilers, including biomass (rice husk, bagasse, bio-briquettes, wood chips), RDF, plastic waste, and coal.
- vi. Boiler ash generated by these industries is being used for filling in low-lying land, brick manufacturing and in cement plant.
- vii. Stack emission monitoring results showed that all five industries complied with stack emission norms.
- viii. All five industries complied with consented discharge norms.

7. RECOMMENDATIONS

7.1. Industry

- i. Industries shall operate the Air Pollution Control Devices (APCDs) properly so that no emission containing fly ash/black gases is emitted by industries.
- ii. Industries shall conduct regular maintenance of existing air pollution control equipments to ensure their optimal performance.
- iii. Industries shall ensure scientific storage & disposal of boiler ash.
- iv. Industries shall ensure maintain proper records of its fuel consumption in boiler, boiler ash generation and disposal.

- v. Industries shall share the details of location etc. to UPPCB for site selection of boiler ash disposal, safe operation and for development of vegetation cover after exhaustion of the capacity of filling site according to the following criteria:
 - Sites must be properly demarcated and fenced to restrict human and animal intrusion.
 - After reaching capacity, sites must be properly capped with about 30 cm of topsoil to promote vegetation growth.
 - Sites must be properly lined and made impermeable to prevent any contamination of surface water and groundwater.
- vi. Boiler ash generated by the industries shall be utilized for other beneficial purposes, including:
 - Manufacturing building materials such as bricks, blocks, tiles, fiber cement sheets, pipes, boards, panels, and ash & geo-polymer-based construction materials.
 - Manufacturing cement and Ready Mix Concrete (RMC).
 - Construction of road and flyover embankments.
 - Controlled agricultural use based on soil testing.
 - Any other eco-friendly purpose as notified from time to time.
- vii. Scattered/haphazard disposal of boiler ash by industrial units, if any, should be completely stopped.
- viii. Industries shall maintain proper record regarding generation, storage and disposal of boiler ash.
- ix. Installation of screen (ex. Rotary drum screener) at ETP inlet for separation of plastics & other coarse fractions from raw effluent stream and collected plastics shall be disposed scientifically.
- x. Install electromagnetic flow meter with totalizer at ETP Inlet, ETP outlet, effluent recycle line at ETP and effluent reuse point, and maintain logbooks for the same on daily basis.
- xi. Install separate flow meter with totalizer at all freshwater consumption points such as process area, domestic consumption and boiler, and maintain logbooks for the same on daily basis.
- xii. Ensure scientific disposal of non-paper solid waste (i.e. Plastic waste, boiler ash and ETP sludge) and maintain proper records of generation and disposal.
- xiii. Upgrade/augment their ETP by installing physico-chemical treatment, secondary biological treatment (either anaerobic-aerobic treatment or O₂ stage extended aeration

system in series) followed by tertiary treatment units consisting of filtration system (i.e. Pressure Sand Filter, Activated Carbon Filter followed by Micro-filtration/Ultrafiltration).

- xiv. Explore other advance effluent treatment technologies available like advance oxidation, membrane filtration etc. to ensure consistent compliance with stipulated discharge norms.
- xv. Industries shall also comply with the recommendations made by the joint committee constituted in compliance to Hon'ble NGT orders dated 12.09.2023 & 12.12.2023 in OA No. 540/2023 in the matter of Niramaya Jan Utthan Sansthan Vs. State of Uttar Pradesh & Ors., which are reproduced as below:

Action Plan for management of Non-paper solid waste namely, Plastic Waste, Boiler Ash, ETP Sludge and surface drain

The action plan aims to establish a robust framework for the effective handling, disposal, and monitoring of Plastics Waste, Boiler Ash and ETP sludge generated by industrial units.

Key Components

a. Constitution of a Society and Special Purpose Vehicle (SPV)

- i. **Society Formation:** A society shall be constituted, comprising all relevant stakeholders, including industrial units and regulatory bodies. The State Pollution Control Boards (SPCBs) shall facilitate the establishment of this society.
- ii. **Special Purpose Vehicle (SPV):** The society shall create an SPV specifically dedicated to managing Plastic Waste, Boiler Ash and ETP sludge generated by industrial units.

b. Membership and Participation

- i. **Membership:** All industrial units within the cluster must be members of the society. This ensures collective responsibility and participation in waste management efforts.

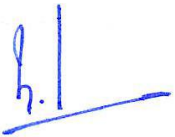
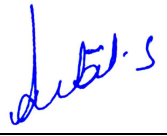



c. Waste Generation and Record Keeping

- i. **Logbook Maintenance:** Member units must maintain a logbook that records waste quantities, types, and disposal methods. This logbook will serve as a crucial reference for waste management audits and assessments.

d. Supervision and Payment

- i. **SPCB Supervision:** The SPCBs shall supervise waste management practices within member units. This includes overseeing waste handling, transportation, disposal and verification through logbook & manifest system slip.
- ii. **Cost Allocation:** Member units shall bear the cost associated with waste management, including transportation, treatment, and final disposal.

Joint Committee:

S. no.	Name and designation of committee member	Organization	Signature
1.	Shri Umesh Mishra, District Magistrate, Muzaffarnagar	District Administration (Nodal agency)	
2.	Shri Ankit Singh, Regional Officer, Muzaffarnagar	Uttar Pradesh Pollution Control Board	
3.	Sh. Imran Ali, Env. Engineer, Regional Office, Muzaffarnagar	Uttar Pradesh Pollution Control Board	
4.	Ms. Reena Satavan, Additional Director & Scientist 'E'	Central Pollution Control Board	
5.	Dr. R. K Singh, Scientist 'D'	Central Pollution Control Board	

Corrected on 04.09.2024

Item No.06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.797/2024

Gautam

Applicant

Versus

State of Uttar Pradesh

Respondent

Date of hearing: 20.08.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant(s): None

ORDER

1. This Original Application, in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court *Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others*, has been registered under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**'), on a letter petition dated 26.10.2023 sent by Gautam son Virender resident of village Makhiyaali, Police Station Mandi, District Muzaffarnagar.

2. Complainant has said that certain paper mills namely: Balaji Paper Mill, Agarwal Paper Mill, Meenu Paper Mill, Bageshwari Paper Mill, and Tehri Paper Mill situated in village Makhiyaali are operating by burning solid waste and plastic and thereby causing air pollution in the nearby rural area causing health hazards to the people residing in area. Black gas spread in entire surrounding villages is causing several accidents on highway and many people have died but no action has been taken by concerned authorities despite several complaints.

3. The allegations made in the letter petition is ex-facie give rise to a substantial question relating to environmental arising out of implementation of enactments mentioned in Schedule-1 of NGT Act, 2010 but before taking any further action in the matter we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising Uttar Pradesh State Pollution Control Board, District Magistrate, Muzaffarnagar and Central Pollution Control Board.
4. District Magistrate, Muzaffarnagar shall be the Nodal Agency for co-ordination and compliance of this order.
5. Above Committee shall visit the site, collect relevant information and submit a Factual Report within two months.
6. List on 06.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 20, 2024
Original Application No.797/2024
M

Item No. 13

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**Original Application No. 797/2024
(IA NO 569/2024)

Gautam

Applicant

Versus

State of Uttar Pradesh

Respondent(s)

Date of hearing: 18.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None

Respondents: Ms. Priyanka Swami and Ms. Simran Sehgal, Advocate for DM
Muzaffarnagar with Mr. Gajendra Singh, ADM Muzaffarnagar
Ms. Sthavi Asthana, Advocate for UPPCB with Mr. Ankit Singh, RO,
UPPCB.**ORDER**

1. Vide order dated 06.11.2024, observing that District Magistrate unauthorizedly changed constitution of Joint Committee which submitted report, the Tribunal directed him to appear on the next date to explain as to why he has *suo moto* changed constitution of Joint Committee. He was required to appear personally on next date i.e. today.

2. **I.A No. 569 of 2024** has been filed on behalf of District Magistrate, Muzaffarnagar seeking exemption from personal appearance on the ground that Bye-election in Mirapur Legislative Constituency in District Muzaffarnagar is going on for which polling will take place on 20.11.2024 and counting on 23.11.2024.

3. In view of above facts, we dispose of this IA permitting District Magistrate, Muzaffarnagar to appear before Tribunal on 06.12.2024.
4. We may also notice hereat that in the Joint Committee's report dated 04.11.2024, facts with regard to air pollution have been given in respect to various industrial units but with regard to industrial effluent and discharge i.e. water pollution, relevant facts have not been given.
5. Learned counsel appearing for State of UP stated that some time may be granted to Joint Committee to submit detailed further report covering aspect of discharge of effluent and steps taken for its management and handling.
6. Let such report be also submitted at least two days before next date by Joint Committee.
7. List on 06.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 18, 2024
Original Application No. 797/2024
(IA NO 569/2024)
AB

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 25.11.2024

A. General section

1.	Name of the unit with complete postal address	M/s Tirupati Balaji Fibres Ltd. 09th Km, Bhopa road, Muzaffarnagar - 251001
2.	Spatial Co-ordinates (Latitude & longitude)	29.470074, 77.787767
3.	Industry Operational status	Operational
4.	Consent status	Consent to Operate (CTO) dated 27.01.2020 issued by UPPCB under the provisions of Water Act, 1974 & Air Act, 1981, having validity upto 31.12.2024, issued by UPPCB (Refer Annexure - 1A & 1B)

B. Details of Production process, utilities and waste management (including effluent management system)

5.	Process	Manufacturing of Writing, Printing and Kraft paper using Waste paper as raw material			
6.	Raw material	Quantity not mentioned in Consent			
	a. Consented value	Quantity not mentioned in Consent			
	b. Actual consumption (as per logbook)	Month	Raw material (Waste Paper)		
			Indigenous (MT)	Imported (MT)	
				Total (MT)	
		September - 2024	2778.76	0.00	2778.76
		October - 2024	3183.19	94.82	3278.01
		November (upto 24 th)	1919.54	57.10	1976.64
		Total raw material (waste paper consumption)	7881.49	151.92	8033.41
	c. Avg. daily consumption	105.70 MT/day			
7.	Production				
	a. Consented value	150 MT/day			
	b. Actual Production in last three months (as per logbook)	September - 2024: 2361.10 MT October - 2024: 2800.94 MT November (upto 24 th) - 2024: 1782.44 MT Total Production - 6944.47 MT Total operational days - 76			
	c. Avg. daily production	91.37 MT/day			
	d. Yield (%)	86.44 %			
	e. Non-paper waste generation	i.e. 13.55 % = 14.32 MT/day			
8.	Fresh water consumption				
	a. Details of borewell	One borewell with flow meter found installed			
	b. NOC from CGWA/other authorized body	NOC for borewell issued by UPGWD, having validity upto 18.01.2027 (Refer Annexure - 1C)			
	c. Permitted withdrawal quantity	600 KLD			
	d. Actual withdrawal quantity in last three months	Month	Borewell(KL)		
		September - 2024	11045		
		October - 2024	12493		
		November (upto 24 th) - 2024	8372		
		Total groundwater withdrawal	31910		
	e. Avg. daily withdrawal quantity	419.87 KLD			
	f. Specific fresh water consumption	4.59 KL/MT of product			
9.	Effluent Management				
	a. Actual effluent generation in last three months	September - 2024: 20098 KL October - 2024: 22201 KL November (upto 24 th) - 2024: 14921 KL			

		Total effluent generation – 57220 KL		
	b. Avg. daily effluent generation	752.89 KLD		
	c. Specific effluent generation	8.24 KL/MT of product		
	d. Consented discharge value	350 KLD		
	e. Actual effluent discharge in last three months (as per V-Notch logbook)	September – 2024: 8139 KL October – 2024: 8951 KL November (upto 24 th) – 2024: 6062 KL Total effluent discharge – 23152 KL		
	f. Avg. daily effluent discharge	304.63 KLD		
	g. Specific effluent discharge	3.33 KL/MT of product		
	h. Actual recycling of treated effluent within process	From equalization tank to Pulp mill process water tank	Measurement of quantity of effluent recycled carried out based on pump running hours and its capacity and logbook maintained Recycling @ 448.03 KLD (01.09.2024 – 24.11.2024)	
		Partially treated effluent from Primary clarifier to paper machine section		
	i. Specific effluent recycle	4.90 KL/MT		
	j. Losses in ETP %	0.03 %		
	k. Recipient water body	Dhandera drain		
10.	Effluent Treatment Plant (ETP)			
	a. ETP consists of	Raw effluent → Bar screen → Hill screen → Equalization Tank → Primary Clarifier → Aeration Tank → Secondary Clarifier → Dual Media Filter → Discharge		
	b. Installed capacity KLD		
	c. Metering at ETP	Effluent generation	V – notch	
		Effluent Discharge	V – notch (and ultrasonic flow meter)	
	d. Operational status of ETP	Operational		
		Flow at inlet: 66.5 m ³ /hr		
	e. OCEMS installed at ETP outlet	Installed and connected with CPCB/UPPCB server		
	f. OCEMS value	pH – 6.97; Flow- 30.08 m ³ /hr, BOD-19.50 mg/l, COD- 131.92 mg/l and TSS- 21.59 mg/l		
	Effluent Characteristics			
	Parameters	ETP inlet	ETP outlet	Norms as per consent (as per Boards Norms)
	pH	5.94	7.4	6.5 – 8.5
	TSS (mg/l)	300	23	50
	TDS (mg/l)	2700	1350	-
	BOD (mg/l)	400	15	30
	COD (mg/l)	1650	140	250
	Oil & Grease (mg/l)	-	5.0	10
	Aeration tank: MLSS-2500 mg/l & MLVSS-2000 mg/l			
	ETP Sludge generation			
	a. Sludge Management & disposal	<ul style="list-style-type: none"> Primary sludge recycled back to process (in pulp mill) Secondary biological sludge is stored in sun drying beds and then the dried sludge is used as fuel in boiler for co-combustion 		
	b. Biological sludge generation (as per logbook)	Record not maintained		
	c. Daily sludge generation			
	d. Estimated sludge generation @ 20 % of inlet COD load			
11.	Non-paper solid waste management (Plastic waste)			
	a. Actual Avg. daily plastic waste generation (as per logbook)	Month	Plastic waste generation (kg)	
		September – 2024	27915	
		October – 2024	33165	
		November (upto 24 th)	18920	
		Total	80,000 kg	
		Total – 80 MT (01.09.2024 – 24.11.2024) Avg. plastic waste generation – 1.052 MT/day		

b. Mode of disposal of plastic waste	A Pyrolysis plant of capacity 10 TPD is installed within unit's premises. Plastic waste generated from production process is used as raw material in pyrolysis plant for generation of pyro oil (fuel oil).					
c. Actual Avg. daily plastic waste disposed (as per logbook)	Month		Plastic waste disposed (kg)			
	September – 2024		50200			
	October – 2024		20100			
	November (upto 24 th)		10100			
	Total		80,400 kg			
	Total – 80.4 MT (01.09.2024 – 24.11.2024) Avg. plastic waste disposed – 1.057 MT/day					
d. Potential solid waste generation (@3% & 4% of indigenous & imported waste respectively)	Month	3% of Indigenous waste paper (MT)	4% of Imported waste paper (MT)	Total (MT)		
	September – 2024	83.36	0.00	83.36		
	October – 2024	95.50	3.79	99.29		
	November (upto 24 th)	57.59	2.28	59.87		
	Total	236.44	6.08	242.52		
	Estimated Avg. daily plastic waste generation – 3.19 MT/day					
e. Remarks	Actual plastic waste disposal (1.057 MT/day) is much lower than the estimated plastic waste generation value (3.19 MT/day) which indicates poor record keeping					
12. Air Pollution management						
a. Boiler capacity	15 TPH					
b. Boiler operational status	Operational					
c. Stack details	Stack height – 30 m					
d. Type of APCD installed	Multi – cyclone & Wet scrubber					
e. Estimated steam requirement @2Ton/MT of kraft paper produced	182.75 MT/day					
f. Name of the Fuel used	Bagasse, wood chips, Briquettes, Husk					
g. Fuel consumption as per consent	Coal & Agro residues (Quantity not mentioned in consent)					
h. Actual Avg. Daily fuel consumption (as per logbook for duration 01.09.2024 – 24.11.2024)						
	Type of fuel	Bagasse	Wood chips	Briquettes	Husk	Total
	Total (MT)	1134.39	1364.37	894.23	3392.99	1134.39
	Avg. daily (MT/day)	42.01	47.05	44.71	44.64	42.01
i. Estimated steam generation from actual fuel consumption data:						
	Steam @ 2.5 T/T of bagasse	Steam @ 3 T/T of wood chippings	Steam @ 3 T/T of briquettes	Steam @ 3 T/T of husk	Total estimated steam generation from actual fuel consumption	
	Avg. daily (MT/day)	98.87	6.78	3.90	4.62	114.16
j. Remarks: Estimated steam generation value (114.16 MT/day) is significantly less than estimated steam requirement (182.75 MT/day), therefore actual fuel consumption data submitted by unit is not accepted and same is estimated as below:						
	<i>Estimated fuel consumption:</i>					
	Type of fuel	Bagasse	Wood chips	Briquettes	Husk	Total (MT/day)
	Avg. daily (MT/day)	63.31	3.62	2.08	2.47	71.47
k. Actual Avg. Daily ash generation (as per logbook)	September – 2024: 17.40 MT October – 2024: 27.36 MT November (upto 24 th) – 2024: 18.02 MT Total actual ash generation – 62.77 MT Avg. actual ash generation – 0.83 MT/day					

l. Ash generation w.r.t of fuel consumed (%)	=0.83*100/42.01 =1.97 %				
m. Estimated ash generation from actual fuel consumption:					
	ash @ 2.5 % from bagasse	ash @ 3% from wood chippings	ash @ 3 % from briquettes	ash @ 17% from husk	Total estimated ash generation from actual fuel consumption
Avg. daily (MT/day)	0.99	0.07	0.04	0.26	1.36
n. Estimated ash generation from estimated fuel consumption data:					
	ash @ 2.5 % from bagasse	ash @ 3% from wood chippings	ash @ 3 % from briquettes	ash @ 17% from husk	Total estimated ash generation from estimated fuel consumption
Avg. daily (MT/day)	1.58	0.11	0.06	0.42	2.17
o. Mode of disposal of ash generated	Unit has made agreement (effective from 23.12.2023) with Sh. Nitin Kumar s/o Sh. Jagmohan, owner of Brick Kiln namely M/s Shiva Brick Field, Vill-Naseerpur, Muzaffarnagar for disposal of boiler ash (for manufacturing of bricks)				
p. Actual avg. daily boiler ash disposal (as per logbook)	September – 2024: 17.40 MT October – 2024: 27.36 MT November (upto 24 th) – 2024: 18.01 MT Total actual ash generation – 62.76 MT Avg. actual ash generation – 0.83 MT/day				
q. Remarks	<i>Estimated Ash generation value (2.17) calculated from estimated fuel consumption data is greater than actual ash generation value (0.83 MT/day), which indicates poor record keeping</i>				
r. Stack Monitoring report	Stack emission samples were analyzed in laboratory of Regional Office, Muzaffarnagar, UPPCB				
	Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status	
	Particulate Matter (PM)	48.4	80	Complying	
	Oxide of Nitrogen (NO _x)	36	300		
	Sulphur Dioxide (SO ₂)	22	600		
13. Hazardous waste management					
Authorization status	Authorization dated 21.12.2022 issued by UPPCB, having validity upto 20.12.2027 (Refer Annexure – 1D)				
Mode of disposal of hazardous waste (ETP sludge)	Unit has made agreement dated 01.03.2022 with TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.) for disposal of hazardous waste				
Hazardous waste generated	As per copy of Form-10, quantity of hazardous waste provided to TSDF is as below:				
	Date	Cotton waste	Waste Oil	Waste grease	Others
	25.06.2024	15 kg	10 ltr.	25 kg	-
	23.09.2024	-	-	30 kg	Oily sludge – 30 kg; Waste cloth – 25 kg
14. Recommendations:					
Unit is recommended to ensure following:					
<ul style="list-style-type: none"> a. Install flow meter with totalizer at ETP inlet, and at pipelines carrying recycled partially treated effluent from equalization tank and primary clarifier b. Provide totalizer facility in the ultrasonic flow meter installed at ETP outlet channel 					

Photographs

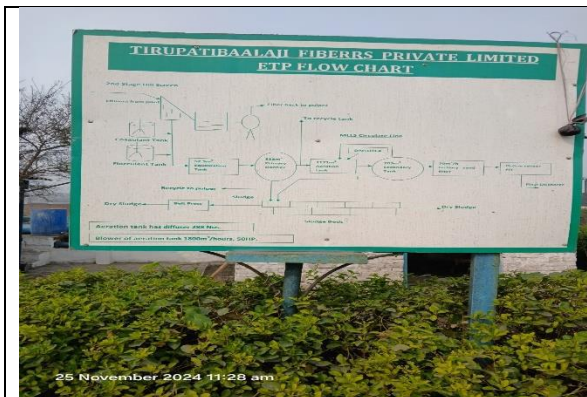


Photo 1: ETP flow diagram installed near ETP



Photo 2: ETP inlet channel



Photo 3: Hill screen



Photo 4: Equalization tank & Primary Clarifier



Photo 5: Aeration Tank



Photo 6: Secondary Clarifier



Photo 7: Tertiary filtration system



Photo 8: ETP outlet channel

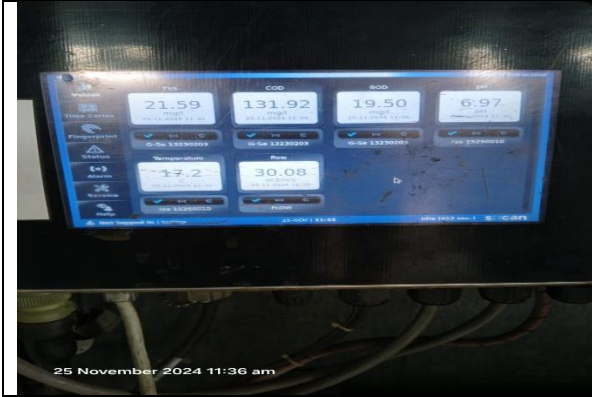


Photo 9: OCEMS at ETP outlet



Photo 10: ETP outlet flow meter



CONSENT ORDER

Ref No. -
69143/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 27/01/2020

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BALAJI FIBRES LTD
9th Km, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No :6210038

Dated :27/01/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TIRUPATI BALAJI FIBRES LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Date: 2020.01.27
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For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Date: 2020.01.27
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CEO
C-3.

Annexure to Consent issued to M/s.TIRUPATI BALAJI FIBRES LTD vide

Consent Order No. 6210038/ Water

Dated : 27/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using waste paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	7 KLD	Septic Tank
2	Industrial	350 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	7 KLD
2	Total Suspended Solids	As per EP Rules 1986
3	COD	As per EP Rules 1986
4	BOD	As per EP Rules 1986
5	Total Suspended Solids	
6	Oil & Grease	As per EP Rules 1986

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	350
2	Total Suspended Solids	As per EP Rules 1986
3	BOD	As per EP Rules 1986
4	COD	As per EP Rules 1986
5	Oil & Grease	As per EP Rules 1986

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 12This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar
Chauhan
Date: 2020.01.27
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For and on behalf of U.P. Pollution Control Board .

CEO
C-3.



CONSENT ORDER

Ref No. -
69154/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 27/01/2020

To ,

Shri NAVEEN AGARWAL
M/s TIRUPATI BALAJI FIBRES LTD
9th Km, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. TIRUPATI BALAJI FIBRES LTD

Reference Application No. 6210302

Dated : 27/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TIRUPATI BALAJI FIBRES LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.27
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For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2020.01.27
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CEO

C-3.

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing, Printing and Kraft Paper-150 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Boiler 1 & 2	Coal and Agro fuel	1	Particulate Matter	As per EP Rules 1986
2			1	Sulphur Dioxide	As per EP Rules 1986
3			1	Oxides of Nitrogen	As per EP Rules 1986

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EP Rules 1986
2	1	Sulphur Dioxide	As per EP Rules 1986
3	1	Oxides of Nitrogen	As per EP Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan
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by Nishi Kumar
Chauhan
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For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**



GROUND WATER DEPARTMENT

Regulation of Ground Water (Application Form)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC038113

VALID FROM 19/01/2022 TO 18/01/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202112000597

Name of the Owner	NAVEEN AGARWAL	Company Name	TIRUPATIBAALAJI FIBERRS PVT LTD
Designation पद	DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	9TH KM, BHOPA ROAD MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NIN0093
Address of the Applicant	9TH KM BHOPA ROAD MUZAFFARNAGAR	Specimen Signature	
Date of Submission	27/12/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	No
District	Muzaffar Nagar		N/A
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR		
Ward No./Holding No.			

Particulars of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/04/1994	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	33.00
Drainer Position (For Tube Well)		Rate of Withdrawal (m ³ /hr.)	60.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor		

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Date of Energization (in Case of Electric Pump)

30/04/1994

Maximum Allowable Rate of Withdrawal (m³/hr):

Maximum Allowable Running Hours Per Day: 10 00

Maximum Allowable Annual Extraction of Ground Water:

216000

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI (2) for extraction of ground water at a rate not exceeding that as shown at SI (3j), for Running Hours per day as shown at SI (3k), and for maximum allowable annual extraction of ground water as shown at SI (3k) and is valid subject to the observance of the conditions stated overleaf

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SI (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours

25/11/2022 01

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification
- Any other site specific requirement regarding safety and access for measurement may be taken care of
- Any other condition(s) that may be imposed by the concerned Authority
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date 05/02/2022

Place Muzaffar Nagar

This certificate is electronically generated and does not require digital signature

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UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18732/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :21/12/2022

To,

M/s TIRUPATIBAALAJI FIBERRS PVT LTD

9th Km, Bhopa Road , Muzaffarnagar, MUZAFFARNAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18732 and 21/12/2022 .
2. Reference of application (No. and date) 18465289 and 04/11/2022 .
3. Mr NAVEEN AGARWAL of M/s TIRUPATIBAALAJI FIBERRS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9TH K.M., BHOPA ROAD, MUZAFFARNAGAR. .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	0.20 MT/ANNUM
3	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.075 MT/ANNUM

1. The authorization shall be valid for a period of 20/12/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

ABHISHEK
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2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

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- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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Date: 2023.02.13 14:54:50 +05'30'
CEO/EE, I/C Circle _____

A. General section

1.	Name of the unit with complete postal address	M/s Meenu Paper Mills Pvt. Ltd. 9.5 Km, Bhopa Road, Muzaffarnagar (U.P.)
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.468414, 77.791202
3.	Industry Operational status	Operational
4.	Consent status	CCA dated 16.05.2023 issued by UPPCB, having validity upto 31.12.2024 (Refer Annexure – 1A)

B. Details of Production process, utilities and waste management (including effluent management system)

5.	Process	Manufacturing of Kraft paper by using Waste paper			
6.	Raw material	230 MT/day			
	a. Consented value	230 MT/day			
	b. Actual consumption (as per logbook)	Month	Raw material (Waste Paper)		
			Indigenous (MT)	Imported (MT)	Total (MT)
		September – 2024	3582	905	4487
		October – 2024	2375	3114	5489
		November (upto 24 th)	3536	216	3752
		Total raw material (waste paper consumption)	9493	4235	13728
	c. Avg. daily consumption	180.63 MT/day			
7.	Production	190 MT/day			
	a. Consented value	190 MT/day			
	b. Actual Production in last three months (as per logbook)	September – 2024: 4299.09 MT October – 2024: 4986.44 MT November (upto 24 th) – 2024: 3517.53 MT Total Production – 12803.06 MT Total operational days - 76			
	c. Avg. daily production	168.46 MT/day			
	d. Yield (%)	93 %			
	e. Non-paper waste generation	i.e. 07 % = 12.64 MT/day			
8.	Fresh water consumption	Two borewells with flow meter found installed			
	a. Details of borewell	Two borewells with flow meter found installed			
	b. NOC from CGWA/other authorized body	NOC for both borewells issued by UPGWD, having validity upto 26.07.2026 (Refer Annexure – 1B)			
	c. Permitted withdrawal quantity	1,485 KLD (combined from both borewells)			
	d. Actual withdrawal quantity in last three months		Borewell – 1 (KL)	Borewell – 2 (KL)	Total (KL)
		September – 2024	2444	8953	11397
		October – 2024	984	12261	13245
		November (upto 24 th)	0	9252	9252
		Total groundwater withdrawal	3428	30466	33894
	e. Avg. daily withdrawal quantity	445.97 KLD			
	f. Specific fresh water consumption	2.65 KL/MT of product			
9.	Effluent Management	September – 2024: 49509 KL October – 2024: 48956 KL			
	a. Actual effluent generation in last three months	September – 2024: 49509 KL October – 2024: 48956 KL			

		November (upto 24 th) – 2024: 32085 KL Total effluent generation – 130550 KL		
b. Avg. daily effluent generation	1717.76 KLD			
c. Specific effluent generation	10.19 KL/MT of product			
d. Consented discharge value	300 KLD			
e. Actual effluent discharge in last three months (as per V-Notch logbook)	September – 2024: 2281 KL October – 2024: 2672 KL November (upto 24 th) – 2024: 2147 KL Total effluent generation – 7100 KL			
f. Avg. daily effluent discharge	93.42 KLD (against the consented discharge value of 300 KLD)			
g. Specific effluent discharge	0.55 KL/MT of product			
h. Actual recycling of treated effluent within process	Partially treated effluent from Sedicell & Primary clarifier	Flow meter installed on 01 st Nov 2024 Recycled to paper machine section Quantity – 1260.38 KLD (01 – 24 Nov 2024)		
	Sludge (from Primary Clarifier)	Recycled to pulp mill (without measurement)		
	Treated effluent (From ETP outlet)	No recycling of treated effluent		
	Total recycled	1260.38 KLD		
i. Specific effluent recycle	7.52 KL/MT			
j. Losses in ETP %	10.8 % (of total effluent generation) against 2-3% in form of moisture in generated sludge, due to unaccounted recycling of raw primary sludge into process			
10.	Effluent Treatment Plant (ETP)			
a. ETP consists of	Raw effluent → Bar screen → B2 thickener → Equalization Tank → Sedicell → Primary Clarifier → Aeration Tank-1 → Aeration Tank-2 → Secondary Clarifier → Sand Filter → Discharge			
b. Installed capacity	Equalization Tank- 229 m ³ Sedicell- 300 m ³ Primary Clarifier- 235 m ³ Aeration Tank- 363 m ³ & 300 m ³ Secondary Clarifier- 235 m ³			
c. Metering at ETP	Effluent generation	V – notch		
	Partially treated effluent from Sedicell & Primary clarifier	Flow meter installed on 01 st Nov 2024		
	Primary sludge recycle to process	No measuring device		
	Effluent Discharge	V – notch (and ultrasonic flow meter)		
d. Operational status of ETP	Operational			
	Flow at inlet: 40.3 m ³ /hr			
e. OCEMS installed at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB & SPCB servers.			
f. OCEMS value	pH – 6.98; Flow- 4.72 m ³ /hr, BOD-11.25 mg/l, COD- 70.05 mg/l and TSS- 21.38 mg/l			
Effluent Characteristics				
Parameters	ETP inlet	ETP outlet	Norms as per consent (as per Boards Norms)	Compliance w.r.t. consent
pH	6.56	7.73	6.5 – 8.5	Complying
TSS (mg/l)	355	22	30	Complying
TDS (mg/l)	2400	1400	1600	Complying
BOD (mg/l)	378	18	20	Complying
COD (mg/l)	1576	128	150	Complying
Oil & Grease (mg/l)		5.60	10	Complying
Aeration tank: MLSS-2800 mg/l & MLVSS-2200 mg/l				
ETP Sludge generation				

	a. Sludge Management & disposal	<ul style="list-style-type: none"> Primary sludge recycled back to process (in pulp mill) Secondary biological sludge is dewatered through decanter and provided to TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.) for disposal 					
	b. Biological sludge generation (as per logbook)		Biological sludge for disposal (kg)				
		September – 2024	40				
		October – 2024	40				
		November (upto 24 th)	40				
		Total	120 kg				
	c. Daily sludge generation	1.58 kg/day					
	d. Estimated sludge generation @ 20 % of inlet COD load						
11.	Non-paper solid waste management (Plastic waste)						
	a. Actual Avg. daily plastic waste generation (as per logbook)	Total – 250.10 MT (01.09.2024 – 24.11.2024) Avg. plastic waste generation – 3.29 MT/day					
	b. Mode of disposal of plastic waste	Unit has made agreement dated 01.08.2023 with M/s KK Duplex & Paper Mills Pvt. Ltd., Muzaffarnagar					
	c. Actual Avg. daily plastic waste disposed (as per logbook)	Total – 222.59 MT (01.09.2024 – 24.11.2024) Avg. plastic waste disposed – 2.93 MT/day					
	d. Potential solid waste generation (@3% & 4% of indigenous & imported waste respectively)		3% of Indigenous waste paper (MT)	4% of Imported waste paper (MT)	Total (MT)		
		Sep	107.46	36.2	143.66		
		Oct	71.25	124.56	195.81		
		Nov	106.08	8.64	114.72		
		Total	284.79	169.4	454.19		
		Estimated Avg. daily plastic waste generation – 5.97 MT/day					
12.	e. Remarks	<i>Actual plastic waste disposal (2.93 MT/day) is much lower than the estimated plastic waste generation value (5.97 MT/day). Unit has stored plastic waste in the form of heaps in its premises.</i>					
13.	Air Pollution management						
	a. Boiler capacity	11 TPH & 12 TPH					
	b. Boiler operational status	Operational					
	c. Stack details	Common stack 105 ft					
	d. Type of APCD installed	Dust collector + Wet scrubber					
	e. Estimated steam requirement @2Ton/MT of kraft paper produced	336.92 MT/day					
	f. Name of the Fuel used	Rice husk, Coal, Wooden Chips, bagasse					
	g. Fuel consumption as per consent	Biomass/Coal @100 MT/day					
	h. Actual Avg. Daily fuel consumption (as per logbook)						
		Type of fuel	Straw/husk	Coal	Wooden chips	Bagasse	Total
		Total (MT)	1038.7	6449.11	1157.41	100.1	8745.32
		Avg. daily (MT/day)	13.67	84.85	15.23	1.32	115.07
	i. Estimated steam generation from actual fuel consumption data @ 3 T/T of husk; 3 T/T of Coal, 3 T/T of wooden chips & 2.5T/T of bagasse:						
		Steam from Straw/husk	Steam from Coal	Steam from Wooden chips	Steam from Bagasse	Total estimated steam generation from actual fuel consumption	
		Avg. daily (MT/day)	41	254.57	45.69	0.03	341.29
	j. Actual Avg. Daily ash generation (as per logbook)	Total – 1390.9 MT (01.09.2024 – 24.11.2024) Avg. ash generation – 18.30 MT/day					

k. Ash generation w.r.t of fuel consumed (%)	=18.30*100/115.07 =15.90 %				
l. Estimated ash generation from actual fuel consumption @ 17% of husk; 30% of Coal, 3% of wooden chips & 2.5% of Bagasse					
	Ash from Straw/husk	Ash from Coal	Ash from Wooden chips	Ash from Bagasse	Total estimated ash generation
Avg. daily (MT/day)	2.32	25.46	0.46	0.03	28.27
m. Mode of disposal of ash generated	Unit has made agreement (effective from 06.01.2023) with Sh. Rahul Batra s/o Dinesh Mohan Batra owner of Brick Kiln namely M/s Shiva Bricks Supply, Vill-Sandhawli, Muzaffarnagar				
n. Actual avg. daily boiler ash disposal (as per logbook)	Total – 1519.67 MT (01.09.2024 – 24.11.2024) Avg. ash disposal – 19.99 MT/day				
o. Remarks	<p>a. Steam generation value calculated from actual fuel consumption data (341.29 MT/day) is greater than estimated steam requirement (336.92 MT/day), hence actual fuel consumption data is acceptable, and also the excess steam generated is being used in turbine (capacity – 1.5 MW) section for power generation</p> <p>b. Estimated Ash generation value calculated from actual fuel consumption data (28.27 MT/day) is greater than actual ash disposal value (19.99 MT/day), which shows gap of 8.28 MT/day and poor record keeping</p>				
p. Stack Monitoring report	Stack emission samples were analyzed in laboratory of Regional Office, Muzaffarnagar, UPPCB				
	Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status	
	Particulate Matter (PM)	46.2	80	Complying	
	Oxide of Nitrogen (NO _x)	46	300		
	Sulphur Dioxide (SO ₂)	26	600		
14. Hazardous waste management					
Authorization status	CCA dated 16.05.2023 issued by UPPCB, having validity upto 31.12.2024 (Refer Annexure – 1A)				
Mode of disposal of hazardous waste (ETP sludge)	Unit has made agreement dated 10.01.2023 with TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.) for disposal of hazardous waste				
Hazardous waste generated	As per copy of Form-10 provided, quantity of hazardous waste provided to TSDF is as below:				
	Date	Cotton waste	ETP sludge	Waste Oil	Others
	13.06.2024	30 kg	670 kg	35 kg	30 kg
	23.09.2024	30 kg	400 kg	-	50 kg

Photographs



Photo 1: ETP inlet



Photo 2: B2 thickener (plastic separation from effluent)



Photo 3: Sedicell & Primary Clarifier



Photo 4: Aeration Tank



Photo 5: Secondary Clarifier



Photo 6: Sand filter



Photo 7: ETP outlet



Photo 8: OCEMS at ETP outlet



Photo 9: Borewell 1 & 2 (with flow meters)



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

181484/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2023

Date: 16/05/2023

To,

M/sMEENU PAPER MILLS PVT LTD

9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization Rules, 2016"notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Application no. 20508080

Date :- 2023-04-06

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s MEENU PAPER MILLS PVT LTD located at 9.5 Km, Bhopa Road, Muzaffarnagar,MUZAFFAR NAGAR,251001 subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.
1.3 This CCA is granted for the period upto 2024-12-31 from the date of issuance of this letter under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986.

2. Production Capacity :

Table with 3 columns: S. No., Declared by the unit, Permitted by the Board. Row 1: Waste Paper- 230 MT/DAY, KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW, KRAFT PAPER- 190 MT/DAY, TURBINE 1.5 MW

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3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- 1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- 2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- 3. Status of NOC from CGWA/SGWB: Applied/Granted
- 4. If Granted: Number of NOC and Validity 2024-12-31
- 5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- 6. Details of piezometer installed i.e., numbers with coordinates.
- 7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- 8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m3 / t paper With Power Boiler < 5 m3/ t paper

- 9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- 10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m3/day and m3/t paper) duly signed daily by authorized signatory/competent authority.
- 11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
- 12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
- 13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

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306 Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	300 KLD	300 KLD	300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed

Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
- 14. For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Details	Permitted
1.	Maximum daily discharge of sewage	3
2.	Treatment facility	SEPTING TANK
3.	Discharge point	SEPTIC TANK

308 In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 11 TPH BOILER, 1 X 12 TPH BOILER	Biomass/Coal-100 MTD	32	WET SCRUBBER on each Boiler	AS PER CAQM DIRECTION

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

- ii. The unit shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
- iii. The unit shall provide acoustics enclosure on DG sets as per Environment (Protection) Rules, 1986.
- iv. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.

10. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016: -

1. Number of authorisation and date of issue :2018-02-22
2. Reference of application (No. and date)9957/2018-02-22 :
3. R9957 of asd is hereby granted an authorisation based on the enclosed signed inspection report for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, coprocessing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atasd

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorized mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	Category-5.1 As per Schedule I (USED OR SPENT OIL)	THROUGH TSDF	0.225 MT/ANNUM
2	Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.20 MT/ANNUM,

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310	Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.075 MT/ANNUM
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4. The authorisation shall be valid for a period of
5. The authorisation is subject to the following general and specific conditions
6. (Please specify any conditions that need to be imposed over and above general conditions, if any):
General conditions of authorisation:
 1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
 2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
 3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
 4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
 5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
 6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
 7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
 8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
 9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
 11. The hazardous and other waste which gets generated during recycling or reuse or recovery or preprocessing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
 12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
 13. An application for the renewal of an authorisation shall be made as laid down under these Rules.
 14. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
 15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.**General Conditions:**
 1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
 2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
 3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
 4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
 5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
 6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
 7. Compulsory documents to be submitted by the Unit: - **GHAN SHYAM** Digitally signed by GHAN SHYAM
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- (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
- (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
- (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.

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312 The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.

28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of KRAFT PAPER- 190 MT/DAY BY USING Waste Paper- 230 MT/DAY. as raw material, TURBINE 1.5 MW at site 9.5 K.M., BHOPA ROAD, MUZAFFARNAGAR, U.P.

2. The Earlier Board has issued a CTO vide Ref No. - 67140/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, Dated : 15/01/2020 and Ref No. - 67141/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, Dated : 28/01/2020 is revoked.

3. The authorization is valid only for Category-33.1 As per Schedule I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)- 1.20 MT/ANNUM, Category-33.2 As per Schedule I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)- 0.075 MT/ANNUM, Category-5.1 As per Schedule I (USED OR SPENT OIL)- 0.225 MT/ANNUM.

4. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the NOC for expanded production capacity.

5. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.

6. Unit must submit proof of Bank Guarantee submission in the Board with respect to CTE issued by the Board on dated-18.06.2021 and 18.10.2021, if not then submit Bank Guarantee in the Board within a month,

7. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.

8. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.

9. The unit will not use agro based raw materials in the production process.

10. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

11. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.

12. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.

13. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.

14. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.

15. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands

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automatically suspended for that period.

16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
17. The industry shall operate 1 X 11 TPH BOILER, 1 X 12 TPH BOILER with WET SCRUBBER on each Boiler and 32 Meter Combined Stack Height From Ground Level. Fuel to be used in the unit is Biomass/Coal- 100 MTD. Only approved fuel is permitted as per CAQM direction.
18. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
19. As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM a point no. 65.
20. Unit shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
21. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
22. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
23. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.
24. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.
25. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
26. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
27. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
28. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
29. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
30. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
31. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
32. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
33. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
34. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

314 Industry shall dispose the hazardous waste through authorized recyclers/TSDf and obtained HWA from the Board for expanded Hazardous Waste Material within a month.

36. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

37. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

38. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

39. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

40. The unit shall submit the audited balance sheet for the current year.

41. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.

42. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

43. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

44. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

45. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

46. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

47. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

48. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

49. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

50. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDf and the industry shall start sending the

Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

51. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

52. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

53. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

54. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

55. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

56. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

57. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

58. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

59. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

60. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

61. Ground water monitoring report of premises shall be submitted within one month.

62. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

63. The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

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Date: 2023.06.08 12:36:57 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

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Date: 2023.06.08 12:37:07 +05'30'

Chief Environmental Officer (Circle 3)



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान मुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

317
Annexure-1B

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC015889

VALID FROM 27/07/2021 TO 26/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000014

Name of the Owner	MANISH KAPOOR	Company Name कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Designation पद	DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	Application Form Serial No.	MZFN0721NIN0035
Address of the Applicant	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	01/07/2021		
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9.5 Km, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/05/2015		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	80.00
Date of Energization (In Case of Electric Pump)			14/05/2015
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	80.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	216000	Recharge Required	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitiring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
- i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of

water.

- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
- iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
- iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
- v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
- vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
- vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :19/11/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042440

VALID FROM 27/07/2021 TO 26/07/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202107000015

Name of the Owner	MANISH KAPOOR	Company Name कंपनी का नाम	M/s MEENU PAPER MILLS PVT LTD
Designation पद	DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	9.5 Km, Bhopa Road, Muzaffarnagar	Application No.	MZFN0721NIN0036
Address of the Applicant	272, New Mandi Dakshini Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	01/07/2021		
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9.5 Km, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	14/01/2016			
Type of Well	Tube Well/Boring		Depth of the Well (In meter)	100.00
Purpose of well	Industrial		Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)				
Type of Pump Used	Submersible		H.P. of the Pump	20.00
Operational Device	Electric Motor		Rate of Withdrawal (m ³ /hr.)	85.00
Date of Energization (In Case of Electric Pump)			22/01/2016	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	85.00		Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	234090		Recharge Required	0.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m3/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required		Monitoring Mechanism	
		Manual	DWLR with Telemetry	Manual	DWLR with Telemetry
1	< 10	0	0	0	0
2	11 - 50	1	1	1	0
3	50- 500	1	1	0	1

4	> 500	2	0	2
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- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- o For measurement of water level in piezometer or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- o Any other condition(s) that may be imposed by the concerned Authority.
- o In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- o **SPECIFIC CONDITIONS:**
- o **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- o **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :14/12/2022

Place: Muzaffar Nagar

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INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 25.11.2024

A. General section

1.	Name of the unit with complete postal address	M/s Shree Bhageshwari Papers Pvt. Ltd. Unit - 1 9 th Km stone, Bhopa road, Muzaffarnagar – 251001 & M/s Shree Bhageshwari Papers Pvt. Ltd. Unit - 2 9 th Km stone, Bhopa road, Muzaffarnagar – 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.471250, 77.794264
3.	Industry Operational status	Operational
4.	Consent status	For Unit – 1: Consent to Operate (CTO) dated 30.12.2019 having validity upto 31.12.2024, issued by UPPCB (Refer Annexure – 1A) For Unit – 2: Consent to Operate (CTO) dated 30.12.2019 having validity upto 31.12.2024, issued by UPPCB (Refer Annexure – 1B)

B. Details of Production process, utilities and waste management (including effluent management system)

5.	Process	Unit – 1: Production of unbleached grade paper (i.e. Kraft paper) using Waste paper as raw material Unit – 2: Production of bleached grade paper (i.e. Writing & Printing) using Waste paper as raw material		
6.	Raw material	a. Consented value		
		Not mentioned in consent		
		b. Actual Avg. daily consumption (as per logbook for duration 01.08.2024 – 16.10.2024)		
		Total Waste paper consumption (MT)	No. of operational days	Avg. daily waste paper consumption (MT/day)
		Unit – 1	69	126.36
		Unit – 2		64.53
		Total		190.89
		Avg. daily total waste paper consumption in Unit – 1 & Unit – 2 is 190.89 MT/day		
7.	Production	a. Consented value		
		Unit – 1: Kraft paper @ 100 MT/day, and Unit – 2: Writing & Printing paper @ 100 MT/day		
		b. Actual Avg. daily production (as per logbook)		
		Total Production (MT)	No. of operational days	Avg. daily production (MT/day)
		Unit – 1	69	110.10
		Unit – 2		51.06
		Total		161.16
		c. Yield (%)		
		Unit – 1: 87.13 % & Unit – 2: 79.13% (Overall yield – 84.42 %)		
8.	Fresh water consumption	a. Details of borewell		
		01 no. of borewell in Unit- 1, 01 no. of borewell in Unit- 2, Both borewells having electromagnetic flow meters installed		
		b. NOC from CGWA/other authorized body		
		Two separate NOCs issued by Uttar Pradesh Ground Water Department (UPGWD) for 02 nos. of Borewells, both having validity upto 31.07.2025 (Refer Annexure – 1C)		
		c. Permitted withdrawal quantity		
		Unit-1: 1179 KLD; Unit-1: 1250 KLD Combined permitted withdrawal: 2429 KLD		
		d. Actual withdrawal quantity in last three months		

	Unit – 1 (KL)	Borewell-1 operational days	Unit – 2 (KL)	Borewell-1 operational days
September – 2024	22557	30	22684	30
October – 2024	27338	31	71331	31
November (upto 24 th) – 2024	15158	24	15379	24
Total groundwater withdrawal	65053	85	109394	85
e. Avg. daily withdrawal quantity	Unit-1: 765.33 KLD; Unit-2: 1286.98 KLD;			
f. Actual freshwater consumption				
	Total Freshwater consumption (KL)	Production plant Operational days	Avg. daily effluent generation (KLD)	
Unit – 1	65053	75	867.37	
Unit – 2	109394	71	1540.76	
g. Specific fresh water consumption	Unit – 1: 7.94 KL/MT of product; Unit – 2: 29.95 KL/MT of product			
9. Effluent Management				
a. Actual effluent generation in last three months (during 01.09.2024 – 24.11.2024)	Unit – 1: 31133 KL & Unit – 2: 55724 KL			
b. Avg. daily effluent generation	Unit – 1: 415.11 KLD; Unit – 2: 784.85 KLD			
c. Specific effluent generation	Unit – 1: 3.80 KL/MT of product; Unit – 2: 15.26 KL/MT of product			
d. Actual effluent discharge in last three months (during 01.09.2024 – 24.11.2024)	Unit – 1: 22315 KL & Unit – 2: 48564 KL			
e. Consented discharge value	Unit -1: 1100 KLD & Unit – 2: 1800 KLD			
f. Avg. daily effluent discharge	Unit – 1: 297.53 KLD; Unit – 2: 684 KLD			
g. Specific effluent discharge	Unit – 1: 2.72 KL/MT of product; Unit – 2: 13.30 KL/MT of product			
h. Actual recycling of treated effluent within process	Recycling after secondary clarifier to process	Unit-1: 103.79 KLD; Unit-2: 95.96 KLD		
i. Specific effluent recycle	Unit – 1: 0.95 KL/MT of product; Unit – 2: 1.87 KL/MT of product			
j. Losses in ETP %	Unit-1: 3.32 % & Unit – 2: 0.6 %			
k. Remark	Loss of 0.6 % (in ETP of Unit-2) against the typical loss of around 2 – 3 % indicates that calibration is required for the ultrasonic type flow meters installed at inlet & outlet of ETP in unit-2			
10. Effluent Treatment Plant (ETP)				
a. ETP consists of	Unit -1: Raw effluent (after PDF) → Bar screen → Equalization tank → Hill screen → Primary clarifier → Aeration tank → Secondary Clarifier → Tube settler → Discharge into Dhandera drain Unit -2: Same scheme as in Unit - 1			
b. Installed capacity	Unit -1: 2000 KLD & Unit -2:2000 KLD			
c. Metering at ETP	Effluent generation	V – notch at inlet of ETPs in both units Flow at inlet of ETP in Unit -1: 20.74 m ³ /hr; Flow at inlet of ETP in Unit -2: 29.56 m ³ /hr		
	Recycling after secondary clarifier to process	Separate Electromagnetic flow meter installed for both units		
	Effluent Discharge	V – notch & Ultrasonic flow meter at outlet of ETPs in both units		

							Discharge from Unit -1@ 2.73 m ³ /hr Discharge from Unit -2@ 4.98 m ³ /hr	
d. Operational status of ETP	ETPs of both units found operational							
e. OCEMS installed at ETP outlet	OCEMS was found installed at outlet of both ETP & connected with CPCB /SPCB servers.							
f. OCEMS value	Unit -1: pH – 7.87; Flow- 2.73 m ³ /hr, BOD-16.20 mg/l, COD- 106.29 mg/l and TSS- 19.95 mg/l Unit -2: pH – 7.25, BOD-17.4 mg/l, COD- 108.4 mg/l and TSS- 23.8 mg/l							
Effluent Characteristics								
Parameters	Unit – 1				Unit – 2			
	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	5.33	7.5	6.5 – 8.5	Complying	6.92	7.52	6.5 – 8.5	Complying
TSS (mg/l)	210	25	50	Complying	230	26	50	Complying
TDS (mg/l)	2800	1400	-	Complying	3000	1524	-	Complying
BOD (mg/l)	320	13	30	Complying	360	16	30	Complying
COD (mg/l)	1200	132	250	Complying	1500	140	250	Complying
Oil & Grease (mg/l)	-	5.30	10	Complying	-	5.80	10	Complying
Aeration tank of Unit-1: MLSS-2600 mg/l & MLVSS-2100 mg/l Aeration tank of Unit-2: MLSS-2500 mg/l & MLVSS-2000 mg/l								
ETP Sludge generation								
a. Sludge Management & disposal	• Primary & Secondary biological sludge recycled back to process (in pulp mill)							
b. Biological sludge generation (as per logbook)	Unit – 1: 75.06 MT Unit – 1: 447.87 MT							
c. Estimated sludge generation @ 20 % of inlet COD load								
11.	Non-paper solid waste management (Plastic waste)							
a.	Actual plastic waste generation (as per logbook) Plastic waste generation from Unit-1 & Unit-2 (logbook data available for duration 01.08.2024 – 16.10.2024)							
	From Unit -1 (MT)		From Unit -2 (MT)		Total Quantity (MT)			
	98.759		31.709		130.468			
	Avg. daily plastic waste generation – 1.89 MT/day (combined for Unit-1 & Unit-2)							
b.	Mode of disposal of plastic waste		Unit has made agreement dated 01.10.2023 with M/s KK Duplex & Paper Mills Pvt. Ltd., Mumbai for disposal of plastic waste i.e. Combustion in waste to energy boiler					
c.	Actual Avg. daily plastic waste disposed (as per logbook) Plastic waste disposal from Unit-1 & Unit-2 (logbook data available for duration 01.08.2024 – 16.10.2024)							
	Provided to	From Unit -1 (MT)	From Unit -2 (MT)	Total Quantity (MT)	Agreement (Yes/No)	Methodology of disposal at disposal site		
	M/s KK Duplex and Paper Mills Pvt. Ltd.	89.915	29.81	119.725	Yes	Combustion in waste to energy boiler		
	Avg. daily plastic waste disposal – 1.73 MT/day (combined for Unit-1 & Unit-2)							
d.	Potential solid waste generation (@3% of waste paper)							
	From Unit -1 (MT)		From Unit -2 (MT)		Total Quantity (MT)			

	2.70	0.90	3.6	Estimated Avg. daily plastic waste generation – 5.73 MT/day (combined for Unit-1 & Unit-2)		
e. Remarks	<i>Actual plastic waste disposal (1.73 MT/day) is much lower than the estimated plastic waste generation value (5.73 MT/day) which indicates poor record keeping</i>					
12. Air Pollution management						
a. Boiler capacity	36 TPH (operational, common for Unit – 1 & Unit – 2)					
b. Boiler operational status	Operational					
c. Stack details	Stack Height - 52 m					
d. Type of APCD installed	Electro Static Precipitator (ESP)					
e. Estimated steam requirement @2Ton/MT of kraft paper produced		Estimated steam requirement (MT/day)				
	Unit – 1	220.20				
	Unit – 2	102.12				
	Total	322.32 MT/day				
f. Name of the Fuel used	Coal, Bagasse, Rice husk, RDF					
g. Fuel consumption as per consent	RDF @ 220 MT/day, Coal @ 175 MT/day, Biomass @ 170 MT/day					
h. Actual Avg. Daily fuel consumption (logbook data available for duration 01.08.2024 – 16.10.2024)						
	Type of fuel	Coal	Bagasse	Rice husk	RDF	Total
	Total (MT)	10720	0	2435	2914	16069
	Avg. daily (MT/day)	155.36	0	35.29	42.23	232.88
i.e. Total avg. daily fuel consumption = 232.88 MT/day						
i. Estimated steam generation from actual fuel consumption data @ 3 T/T of Coal, 2.5 T/T of bagasse, 3 T/T of husk; & 3 T/T of RDF:						
	Steam from Coal	Steam from Bagasse	Steam from Husk	Steam from RDF	Total estimated steam generation from actual fuel consumption	
	Avg. daily (MT/day)	466.08	0	105.87	126.69	698.64
j. Actual Avg. Daily ash generation (as per logbook)	Total – 3276.89 MT (logbook data available for duration 01.08.2024 – 16.10.2024) Avg. ash generation – 47.49 MT/day					
k. Ash generation w.r.t of fuel consumed (%)	=47.49*100/232.88 =20.39 %					
l. Estimated ash generation from actual fuel consumption @ 30% of Coal, 2.5% of Bagasse, 17% of husk; & 17% of RDF						
	Ash from Coal	Ash from Bagasse	Ash from Husk	Ash from RDF	Total estimated ash generation from actual fuel consumption	
	Avg. daily (MT/day)	46.61	0	5.99	7.17	59.77
m. Mode of disposal of ash generated	Unit has made agreement with M/s Malwa trading Company, Bhopa road, Muzaffarnagar & M/s Ganpati Engineering & Construction Utility for supply of ash to cement plants					
n. Actual avg. daily boiler ash disposal (as per logbook)	Total – 3243.131 MT (logbook data available for duration 01.08.2024 – 16.10.2024) Avg. ash disposal – 47.00 MT/day					
o. Remarks	<p>a. Steam generation value calculated from actual fuel consumption data (698.65 MT/day) is greater than estimated steam requirement (321.30 MT/day), hence actual fuel consumption data is acceptable, and also the excess steam generated is being used in turbine (capacity – 06 MW) section for power generation</p> <p>b. Estimated Ash generation value calculated from actual fuel consumption data (59.77 MT/day) is higher than actual ash disposal value (47 MT/day) calculated from logbook data, which indicates poor record keeping</p>					
p. Stack Monitoring report	Stack emission samples were analyzed in laboratory of Regional Office, Muzaffarnagar, UPPCB					

	Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status
	Particulate Matter (PM)	44.6	80	Complying
	Oxide of Nitrogen (NO _x)	40	300	
	Sulphur Dioxide (SO ₂)	22	600	
13.	Hazardous waste management			
Authorization status	For both units (i.e. unit-1 & Unit-2), Authorization dated 19.09.2022 under the provisions of Hazardous and Other Wastes Rules, 2016 has been issued by UPPCB having validity upto 13.09.2027 (Refer Annexure – ID)			
Mode of disposal of hazardous waste (ETP sludge)	Common agreement for both Units has made with TSDF (i.e. m/s Sheetala Waste Management Project) on dated 29.06.2022 for disposal of hazardous waste			
Hazardous waste generated: As per copy of Form-10 provided, quantity of hazardous waste provided to TSDF is as below: For Unit – 1:				
Date	Used empty containers	Process sludge	Waste grease	
26.07.2024	02 kg	145 kg	3 kg	
For Unit – 2:				
Date	Used empty containers	Process sludge	Waste grease	
26.07.2024	02 kg	160 kg	3 kg	

Photographs



Photo 1: Common Entrance gate of both units



Photo 2: ETP inlet (unit-1 & 2)



Photo 3: Primary Clarifier (Unit-1 & 2)



Photo 4: Aeration Tank (Unit-1 & 2)

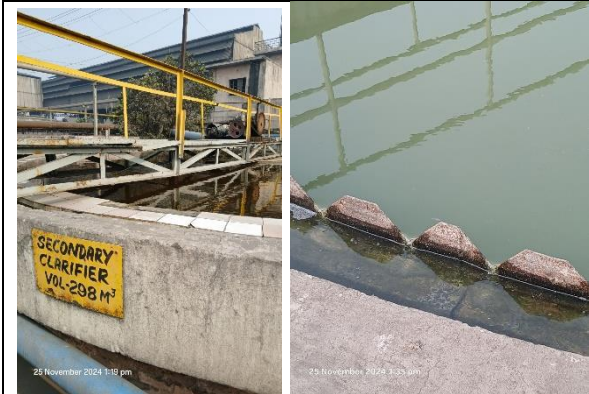


Photo 5: Secondary Clarifier



Photo 6: ETP outlet channel (Unit-1 & 2)



Photo 7: OCEMS at ETP outlet (unit-1)



Photo 8: OCEMS at ETP outlet (unit-2)



Photo 9: Sludge drying beds



Photo 10: Belt press



CONSENT ORDER

Ref No. -
68528/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

Reference Application No. 6162588

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:18:54 +05'30'

For and on behalf of U.P. Pollution Control Board

CEo
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:19:24 +05'30'

CEo
C-3.

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 9.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 10.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 11.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 12.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 13.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 14.The unit shall submit the audited balance sheet for the current year.
- 15.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 16.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:19:41 +05'30'

CONSENT ORDER

Ref No. -
68526/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

Reference Application No :6162484

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:15:48 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed
by Nishi Kumar
Chauhan
Date: 2019.12.30
12:16:04 +05'30'

CEO
C-3.

Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 vide

Consent Order No. 6162484/ Water

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1100 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Total Suspended Solids	1100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

- 336** The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
 11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
 12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
 13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
 14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12 This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Date: 2019.12.30
12:16:21 +05'30'

For and on behalf of U.P. Pollution Control Board .

**CEO
C-3.**



CONSENT ORDER

Ref No. -
68531/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA
GAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2
9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

Reference Application No. 6162735

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

CEO
C-3.

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

340 The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.Industry shall submit the stack monitoring report from approved laboratory to the Board quarterly of its sister units where the boiler has been installed.
- 9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 15.The unit shall submit the audited balance sheet for the current year.
- 16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.



CONSENT ORDER

Ref No. -
68530/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

Reference Application No :6162720

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi
Kumar
Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2019.12.30 12:23:36 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi
Kumar
Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2019.12.30 12:23:56 +05'30'

CEO
C-3.

Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 vide

Consent Order No. 6162720/ Water

Dated : 30/12/2019

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	1800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

- 9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
- 12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
- 13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
- 14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG040900

VALID FROM 18/03/2023 TO 31/07/2025

Serial No.: 202302000070			
Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0128
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	06/02/1995		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	131.00
Date of Energization (In Case of Electric Pump)		11/02/1995	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	131.00	Maximum Allowable Running Hours Per Day:	9.00
Maximum Allowable Annual Extraction of Ground Water:	402425	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		
Against Case			

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- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for Running Hours per day, and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
 - For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 Lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site-specific requirement regarding safety and access for measurement may be taken care of.
 - (11) Any other condition(s) that may be imposed by the concerned Authority.
 - (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG031479

VALID FROM 18/03/2023 TO 31/07/2025

Serial No.: 202302000071

Name of the Owner	DIVESH BANSAL		
Address of the Applicant	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR, UTTAR PRADESH	Application No.	MZFN0223RIN0129
Date of Submission	03/02/2023	Specimen Signature	
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 2	Company Address	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	09/05/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	180.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	125.00
Date of Energization (In Case of Electric Pump)	16/05/2009		
Maximum Allowable Rate of Withdrawal (m³/hr.):	125.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:	433406	Recharge Required	0.00
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	TRANSFER OF CGWA TO UPGWD.		

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day , and for maximum allowable annual extraction of ground water and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 0.00 cubic meter, as specified under the application form.

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters(conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
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 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care of.
- (11) Any other condition(s) that may be imposed by the concerned Authority.

- (12) In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- (A) **For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries/ Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) **Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/07/2023

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18245/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18245 and 19/09/2022 .
2. Reference of application (No. and date) 12597365 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road, Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

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Date: 2022.09.28 16:36:01 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

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 Date: 2022.09.28 16:36:12 +05'30'

- Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

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Pollution Control Board from time to time.

- 16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 19- Ground water monitoring report of premises shall be submitted within one month.
- 20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.
- 22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.
- 23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:36:35 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:36:45 +05'30'

CEO/EE, I/C Circle _____



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18244/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To,

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18244 and 19/09/2022 .
2. Reference of application (No. and date) 17583143 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

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3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

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Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.

23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:35:31 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.09.28 16:35:44 +05'30'

CEO/EE, I/C Circle _____

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 26.11.2024

A. General section

1.	Name of the unit with complete postal address	M/s Agarwal Duplex Board Mills Ltd. 04th km, Bhopa road, Muzaffarnagar - 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.472067, 77.739072
3.	Industry Operational status	Operational
4.	Consent status	Consolidated Consent & Authorization (CCA) dated 06.09.2024 having validity upto 31.12.2027, issued by UPPCB (Refer Annexure – 1A)

B. Details of Production process, utilities and waste management (including effluent management system)

5.	Process	Production of Duplex board/MG Poster paper/Kraft paper using Waste paper as raw material				
6.	Raw material	Waste paper @190 MT/day				
	a. Consented value	Waste paper @190 MT/day				
	b. Actual consumption (as per logbook)	Month	Raw material (Waste Paper)			Operational days
			Indigenous (MT)	Imported (MT)	Total (MT)	
		September – 2024	4203.986	1203.014	5407	30
		October – 2024	4767.98	628.02	5396	31
		November (upto 24 th) - 2024	4127	149	4276	24
		Total raw material (waste paper consumption)	13098.966	1980.034	15079	85
	c. Avg. daily consumption	177.40 MT/day				
7.	Production	Duplex Board/MG Poster paper/Kraft Paper @ 160 MT/day				
	a. Consented value	Duplex Board/MG Poster paper/Kraft Paper @ 160 MT/day				
	b. Actual Production in last three months (as per logbook)	September – 2024: 5021.5537 MT October – 2024: 5007.481 MT November (upto 24 th) – 2024: 3814.213 MT Total Production – 13843.2477 MT Total operational days - 85				
	c. Avg. daily production	162.86 MT/day				
	d. Yield (%)	91.80 %				
	e. Non-paper waste generation	i.e. 8.20 % = 14.54 MT/day				
8.	Fresh water consumption	Two borewells with flow meter found installed				
	a. Details of borewell	Two borewells with flow meter found installed				
	b. NOC from CGWA/other authorized body	NOC for both borewells issued by UPGWD, having validity upto 13.03.2026 (Refer Annexure – 1B)				
	c. Permitted withdrawal quantity	1980 KLD (combined from both borewells)				
	d. Actual withdrawal quantity in last three months		Borewell – 1 (KL)	Borewell – 2 (KL)	Total (KL)	
		September – 2024	16961	23209	40170	
		October – 2024	16989	23073	40062	
		November (upto 24 th)	12434	18082	30516	
		Total groundwater withdrawal	46384	64364	110748	
	e. Avg. daily withdrawal quantity	1302.92 KLD				
	f. Specific fresh water consumption	8.0 KL/MT of product				

9. Effluent Management				
a. Actual effluent generation in last three months	September – 2024: 55411.7 KL October – 2024: 57500.1 KL November (upto 24 th) – 2024: 44607.8 KL Total effluent generation – 157519.60 KL			
b. Avg. daily effluent generation	1853.17 KLD			
c. Specific effluent generation	11.38 KL/MT of product			
d. Consented discharge value	800 KLD			
e. Actual effluent discharge in last three months (as per V-Notch logbook)	September – 2024: 19532.43 KL October – 2024: 26243.4 KL November (upto 24 th) – 2024: 15540.6 KL Total effluent generation – 61316.44 KL			
f. Avg. daily effluent discharge	721.40 KLD (against the consented discharge value of 800 KLD)			
g. Specific effluent discharge	4.43 KL/MT of product			
h. Actual recycling of treated effluent within process	Partially treated effluent from Sedicell	Recycled to paper machine section Quantity – 1191.07 KLD		
	Sludge (from Primary Clarifier)	Recycled to pulp mill (without measurement)		
	Total recycled	1191.07 KLD		
i. Specific effluent recycle	7.31 KL/MT			
j. Losses in ETP %	No loss in ETP against typical losses of around 2-3% (in form of moisture in generated sludge), indicates that calibration of ultrasonic type flow meters is needed from which the data of inlet and outlet is being recorded.			
10. Effluent Treatment Plant (ETP)				
a. ETP consists of	Raw effluent → Bar screen → Equalization Tank → B2 thickener → Sedicell → Primary Clarifier → Aeration Tank → Secondary Clarifier → Hill screen (for removal of floating material such as plant leaves before filtration) → Sand Filter → Discharge			
b. Installed capacity	Equalization Tank- 135 m ³ Sedicell- 250 m ³ /hr Primary Clarifier- 12.65m (dia) × 5m (depth) = 626 m ³ /hr Aeration Tank- 35.7m × 11.3m × 4.5m = 1815 m ³ Secondary Clarifier- 16m (dia) × 4m (depth) = 804 m ³ /hr			
c. Metering at ETP	Effluent generation	V – notch (and ultrasonic flow meter with totalizer) at ETP inlet		
	Partially treated effluent from Sedicell	Electromagnetic Flow meter with totalizer flow rate – 13.13 m ³ /hr		
	Primary sludge recycle to process	No measuring device		
	Effluent Discharge	V – notch (and ultrasonic flow meter with totalizer)		
d. Operational status of ETP	Operational			
	Flow at inlet: 132 m ³ /hr			
e. OCEMS installed at ETP outlet	OCEMS was found installed at outlet of ETP & connected with CPCB/SPCB servers.			
f. OCEMS value	pH – 7.61; Flow- 23.6 m ³ /hr, BOD-12.72 mg/l, COD- 107.36 mg/l and TSS- 18.27 mg/l			
Effluent Characteristics				
Parameters	ETP inlet	ETP outlet	Norms as per consent (as per Boards Norms)	Compliance w.r.t. consent
pH	6.0	7.68	6.5-8.5	Complying
TSS (mg/l)	250	21	30	Complying
TDS (mg/l)	3100	1200	1600	Complying
BOD (mg/l)	320	13	20	Complying
COD (mg/l)	1650	129	150	Complying
O&G (mg/l)	-	5.60	10	Complying

Aeration tank: MLSS-2600 mg/l & MLVSS-2100 mg/l				
ETP Sludge generation				
a. Sludge Management & disposal	<ul style="list-style-type: none"> Primary sludge recycled back to process (in pulp mill) Secondary biological sludge is stored in sun drying beds and dried sludge is used as fuel for co-combustion in boiler 			
b. Biological sludge generation (as per logbook)	No logbook maintained			
c. Estimated sludge generation @ 20 % of inlet COD load				
11.	Non-paper solid waste management (Plastic waste)			
a. Actual Avg. daily plastic waste generation (as per logbook)	Total – 113.615 MT (01.09.2024 – 24.11.2024) Avg. plastic waste generation – 1.33 MT/day			
b. Mode of disposal of plastic waste	Unit has made agreement dated 01.05.2023 with M/s Silvertoan Papers Limited, Muzaffarnagar, U.P. for disposal of plastic waste (to be used as fuel in waste to energy boiler)			
c. Actual Avg. daily plastic waste disposed (as per logbook)	Total – 116.96 MT (01.09.2024 – 24.11.2024) Avg. plastic waste disposed – 1.376 MT/day			
d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)		3% of Indigenous waste paper (MT)	4% of Imported waste paper (MT)	Total (MT)
	Sep	126.12	48.12	174.24
	Oct	143.04	25.12	168.16
	Nov	123.81	5.96	129.77
	Total	392.97	79.20	472.17
Estimated Avg. daily plastic waste generation – 5.55 MT/day				
e. Remarks	<i>Actual plastic waste disposal (1.376 MT/day) is much lower than the estimated plastic waste generation value (5.55 MT/day) which indicates poor record keeping</i>			
12.	Air Pollution management			
a. Boiler capacity	23 TPH			
b. Boiler operational status	Operational			
c. Stack details	Stack height – 47 m			
d. Type of APCD installed	Electrostatic Precipitator (ESP)			
e. Estimated steam requirement @2Ton/MT of paper produced	325.72 MT/day			
f. Name of the Fuel used	Coal, Bagasse, Rice husk			
g. Fuel consumption as per consent	Biomass @ 150 MT/day and Coal @100 MT/day			
h. Actual Avg. Daily fuel consumption (as per logbook)	Type of fuel	Total (MT)	Avg. daily (MT/day)	
	Rice husk	11061.5	130.13	
i. Estimated avg. steam generation from actual fuel consumption data @ 3 T/T of rice husk	390.40 MT/day			
j. Actual Avg. Daily ash generation (as per logbook)	Total – 112.3 MT (01.09.2024 – 24.11.2024) Avg. ash generation – 1.32 MT/day			
k. Ash generation w.r.t of fuel consumed (%)	=1.32*100/130.13 =1.014 % (against typical 17% from rice husk)			
l. Estimated ash generation from actual fuel consumption @ 17 % of rice husk	22.12 MT/day			
m. Mode of disposal of ash generated	Unit is disposing boiler ash for landfilling in low lying land area at Barla baseda road near DJ Hotel Muzaffarnagar			
n. Actual avg. daily boiler ash disposal (as per logbook)	Total – 109.43 MT (01.09.2024 – 24.11.2024) Avg. ash disposal – 1.29 MT/day			

	o. Remarks	<p>a. Steam generation value calculated from actual fuel consumption data (390.40 MT/day) is greater than estimated steam requirement (325.72 MT/day), hence actual fuel consumption data is acceptable, and also the excess steam generated is being used in turbine (capacity – 3 MW) section for power generation</p> <p>b. Estimated Ash generation value calculated from actual fuel consumption data (22.12 MT/day) is significantly higher than actual ash disposal value (1.29 MT/day), which indicates poor record keeping</p>																			
	p. Stack Monitoring report	<p>Stack emission samples were analyzed in laboratory of Regional Office, Muzaffarnagar, UPPCB</p> <table border="1" data-bbox="528 465 1477 748"> <thead> <tr> <th data-bbox="528 465 762 562">Parameter</th> <th data-bbox="762 465 1002 562">Monitoring value (mg/Nm³)</th> <th data-bbox="1002 465 1241 562">Standard (mg/Nm³)</th> <th colspan="2" data-bbox="1241 465 1477 562">Compliance status</th> </tr> </thead> <tbody> <tr> <td data-bbox="528 562 762 622">Particulate Matter (PM)</td> <td data-bbox="762 562 1002 622">42.6</td> <td data-bbox="1002 562 1241 622">80</td> <td colspan="2" data-bbox="1241 562 1477 748" rowspan="3">Complying</td> </tr> <tr> <td data-bbox="528 622 762 683">Oxide of Nitrogen (NO_x)</td> <td data-bbox="762 622 1002 683">44</td> <td data-bbox="1002 622 1241 683">300</td> </tr> <tr> <td data-bbox="528 683 762 748">Sulphur Dioxide (SO₂)</td> <td data-bbox="762 683 1002 748">28</td> <td data-bbox="1002 683 1241 748">600</td> </tr> </tbody> </table>				Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status		Particulate Matter (PM)	42.6	80	Complying		Oxide of Nitrogen (NO _x)	44	300	Sulphur Dioxide (SO ₂)	28	600
Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status																		
Particulate Matter (PM)	42.6	80	Complying																		
Oxide of Nitrogen (NO _x)	44	300																			
Sulphur Dioxide (SO ₂)	28	600																			
13.	Hazardous waste management																				
	Authorization status	Authorization dated 27.02.2023 issued by UPPCB under the provisions of Hazardous and Other Wastes (Management and transboundary Movement) Rules, 2016, having validity upto 26.02.2028 (Refer Annexure – 1C)																			
	Mode of disposal of hazardous waste (ETP sludge)	Unit has made agreement dated 18.01.2023 with TSDF (i.e. M/s Sheetala Waste Management Project, Bulandshahar, U.P.) for disposal of hazardous waste																			
	Hazardous waste generated	<p>As per copy of Form-10 provided, quantity of hazardous waste provided to TSDF is as below:</p> <table border="1" data-bbox="528 1032 1177 1151"> <thead> <tr> <th data-bbox="528 1032 692 1115">Date</th> <th data-bbox="692 1032 895 1115">Used empty containers</th> <th data-bbox="895 1032 1027 1115">Cotton waste</th> <th colspan="2" data-bbox="1027 1032 1177 1115">Waste Oil</th> </tr> </thead> <tbody> <tr> <td data-bbox="528 1115 692 1151">22.11.2024</td> <td data-bbox="692 1115 895 1151">33 kg</td> <td data-bbox="895 1115 1027 1151">27 kg</td> <td colspan="2" data-bbox="1027 1115 1177 1151">60 kg</td> </tr> </tbody> </table>				Date	Used empty containers	Cotton waste	Waste Oil		22.11.2024	33 kg	27 kg	60 kg							
Date	Used empty containers	Cotton waste	Waste Oil																		
22.11.2024	33 kg	27 kg	60 kg																		

Photographs



Photo 1: Entrance gate of unit



Photo 2: ETP & Inlet ultrasonic flow meter



Photo 3: Equalization tank



Photo 4: B2 thickener (plastic separation from effluent)



Photo 5: Sedicell & Primary Clarifier



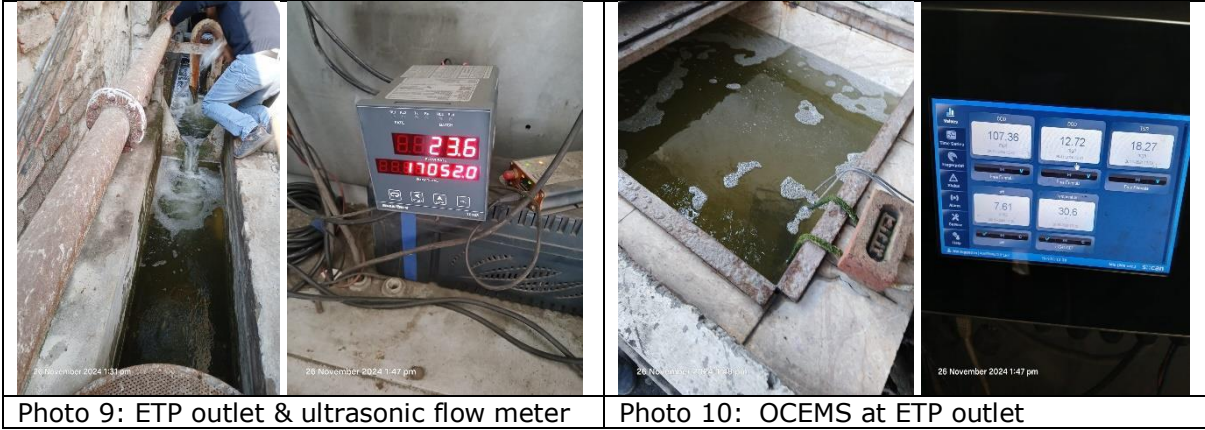
Photo 6: Aeration Tank



Photo 7: Secondary Clarifier & Hill screen



Photo 8: Tertiary filtration units





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 27670345

218579/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG AR/2024

Date: 06/09/2024

To,

M/sAGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the "Water (Prevention & Control of Pollution) Act.,1974"and under Section- 21 of the "Air (Prevention & Control of Pollution) Act, 1981" as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Table with 2 columns: Application no. 27670345, Date :- 2024-08-11

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to M/s AGARWAL DUPLEX BOARD MILLS LTD located at 4th Km Stone, Bhopa Road, Muzaffarnagar (U.P.),MUZAFFARNAGAR,251001 subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions:

- 1.1 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
1.2 This CCA is granted for the period upto 2027-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

Table with 3 columns: S. No., Declared by the unit, Permitted by the Board. Row 1: Waste Paper, Soap Stone, Flocculent; Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day and 3.0 MW Captive Power Plant; Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day and 3.0 MW Captive Power Plant

3. Production Process Infrastructure

Table with 4 columns: S. No., Details, Declared by the unit (Numbers, Usage / Process operation), Permitted by the Board

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Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant	Production of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant
--	--	--	--

- Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

- Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
- The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
- Status of NOC from CGWA/SGWB: Applied/Granted
- If Granted: Number of NOC and Validity 2027-12-31
- Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
- Details of piezometer installed i.e., numbers with coordinates.
- This CCA is valid for details w.r.t fresh water as mentioned below:

S.No	Source of fresh water	Declaration Borewells/river	Permitted Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

- The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

- Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
- The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
- Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.

ATULESH
YADAV

Digitally signed by
ATULESH YADAV
Date: 2024.09.12

12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

S.No	CCA is valid for	Declared by the unit	Permitted
1	800 KLD	800 KLD	800 KLD (Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.)

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
 5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
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366	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed
AOX, mg/l	<= 8	–	–	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
14. **For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.

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22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	03
2.	Treatment facility	septic tank/soak pit
3.	Discharge point	septic tank/soak pit

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

2. The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Floatation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.

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368 Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1 X 23 TPH Multifuel BOILER	RDF- 150 MTD and Low Sulphur Coal/Biomass-120 MTD or Low Sulphur Coal 100 MTD and Biomass 150 MTD	45 Meter from GL	Pulse Jet Filter, ESP	As per CAQM Norms.
2	2x500 KVA dual fuel kit installed DG Sets	PNG/Diesel	05 meter from nearest roof level separately	Acoustic enclosure	As per CAQM Norms.

- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devises and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

- 1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
- 2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
- 3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
- 4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
- 5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
8. The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
12. made thereunder.
13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
18. The unit will have to deposit the revised fee whenever it is notified.
19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.

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- 370** The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

Specific Conditions:-

1. This CTO is valid only for the production capacity of Duplex Board/MG Poster Paper/Craft Paper 160 MT/Day using Waste Paper, Soap Stone, Flocculent as Raw Material and 3.0 MW Captive Power Plant .
2. The earlier CTO issued by Board vide Ref No. - 201529/UPPCB/MuzaffarNagar (UPPCBRO)/CTO/both/MUZAFFARNAG AR/2024 Date: 27/02/2024 is hereby revoked.
3. The industry must comply the conditions of NOC issued to unit from the UPGWD for abstraction of ground water and submit the CTE issued by Board vide letter dated 09-07-2024.
4. Industry shall submit Stack Emission/Ambient Air Quality Monitoring/Analysis report from Boards Laboratory, after issuing this certificate within one month and on quarterly basis from a certified / approved laboratory under E.P. Act 1986 to the Board.
5. The industry shall discharge domestic effluent-3 KLD into Septic Tank and Industrial effluent- 800 KLD is being discharged after treatment in ETP to Dhandera Drain. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
6. No plant and machinery shall be installed in the industry without obtaining CTE from UPPCB. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate these Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
7. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
8. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. Industry shall install/maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server as per the direction of CPCB.
11. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
12. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
15. The industry shall operate and maintain APCS attached with 1 X 23 TPH Multifuel BOILER as Pulse Jet Filter, ESP, 45 meter stack height from ground level and APCS installed with 2x500 KVA dual fuel kit installed DG sets as acoustic enclosure and 5 meter stack height from nearest roof level. Fuel used in 23

TPH boiler are RDF- 150 MTD and Low Sulphur Coal/Biomass- 120 MTD or Low Sulphur Coal 100 MTD and Biomass 150 MTD. Only approved fuel sis permitted as per CAQM direction.

16. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.

17. Unit shall comply with direction issued under Revised Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).

18. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.

19. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of approved fuel.

20. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction regarding DG sets.

21. The unit shall be monitored all sources of emissions from Boiler/Thermopack etc. after fuel conversion from Regional Laboratories, UPPCB on payment basis within a month. To ensure emissions parameters as per CAQM order.

22. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .

24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.

25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

26. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

27. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

28. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

29. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

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Copy to:

Regional Officer, UPPCB, Muzaffarnagar.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशभेदा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार गेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/
COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC031410

VALID FROM 14/03/2021 TO 13/03/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202103000095			
Name of the Owner	ABHISHEK AGARWAL	Company Name	AGARWAL DUPLEX BOARD MILLS LTD.
Designation पद	WHOLE TIME DIRECTOR AND CFO	Authorization Letter प्राधिकार पत्र	Download
Company Address का पता	4TH KM MILE STONE BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN0321NIN0026
Address of the Applicant	4th Km Stone, Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	04/03/2021		
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	MUZAFFAR NAGAR
Ward No./Holding No.			25
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/03/1986		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	40.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Well Position (For Tube Well)		H.P. of the Pump	15.00
Type of Pump Used	Submersible	Rate of Withdrawal (m ³ /hr.)	30.00
Operational Device	Electric Motor	Date of Energization (In Case of Electric Pump)	03/03/1986
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	30.00	Maximum Allowable Running Hours Per Day:	10.00
Maximum Allowable Annual Extraction of Ground Water:			108000.00

→ Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed as the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

07/04/2022

ce Muzaffar Nagar

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC042160

VALID FROM 14/03/2021 TO 13/03/2026

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202103000043

Name of the Owner	ABHISHEK AGARWAL	Company Name कंपनी का नाम	AGARWAL DUPLEX BOARD MILLS LTD.
Designation पद	WHOLE TIME DIRECTOR AND CFO	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	4TH KM MILE STONE, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN0321NIN0022
Address of the Applicant	4th Km Stone , Bhopa Road , Muzaffarnagar	Specimen Signature	
Date of Submission	02/03/2021		
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	MUZAFFAR NAGAR
Ward No./Holding No.			26
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	03/03/1986		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Site Position (For Tube Well)		H.P. of the Pump	25.00
Type of Pump Used	Submersible	Rate of Withdrawal (m ³ /hr.)	120.00
Operational Device	Electric Motor		
Date of Energization (In Case of Electric Pump)		03/03/1986	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	120.00	Maximum Allowable Running Hours Per Day:	14.00
Maximum Allowable Annual Extraction of Ground Water:			604800.00

No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

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- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, unless the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
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 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department, Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
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 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Car washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This certificate is electronically generated and does not require digital signature



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 19184/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/02/2023

To,

M/s AGARWAL DUPLEX BOARD MILLS LTD

4th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 19184 and 27/02/2023 .
2. Reference of application (No. and date) 18923451 and 21/12/2022 .
3. Mr ABHISHEK AGARWAL of M/s AGARWAL DUPLEX BOARD MILLS LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 4TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.1 AS PER SCHEDULE I (EMPTY BARRELS/CONTAINERS /LINERS CONTAMINATED WITH HAZARDOUS CHEMICALS /WASTES)	THROUGH TSDF	1.50 MT/ANNUM
2	CATEGORY 33.2 AS PER SCHEDULE I (CONTAMINATED COTTON RAGS OR OTHER CLEANING MATERIALS)	THROUGH TSDF	0.080 MT/ANNUM
3	CATEGORY 5.1 AS PER SCHEDULE I (USED OR SPENT OIL)	THROUGH TSDF	0.240 MT/ANNUM

1. The authorization shall be valid for a period of 26/02/2028 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .

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2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any .
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

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- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 15- It is the mandatory duty of the authorised person to comply with the guideline for transportation

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of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

GHAN SHYAM

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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

GHAN SHYAM

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CEO/EE, I/C Circle

INDUSTRY INSPECTION REPORT (PULP & PAPER)

Date of inspection: 26.11.2024

A. General section

1.	Name of the unit with complete postal address	M/s Tehri Pulp and Paper Ltd. Unit - 1 9 th Km stone, Bhopa road, Muzaffarnagar – 251001 & M/s Tehri Pulp and Paper Ltd. Unit - 2 9 th Km stone, Bhopa road, Muzaffarnagar – 251001
2.	Spatial Co-ordinates (Latitude & longitude) in Decimal format only	29.471250, 77.794264
3.	Industry Operational status	Operational
4.	Consent status	For Unit – 1: Consolidated Consent & Authorization (CCA) dated 07.08.2024 having validity upto 31.12.2028, issued by UPPCB (Refer Annexure – 1A) For Unit – 2: Consolidated Consent & Authorization (CCA) dated 15.03.2022 having validity upto 31.12.2026, issued by UPPCB (Refer Annexure – 1B)

B. Details of Production process, utilities and waste management (including effluent management system)

5.	Process	Same process for Unit – 1 & Unit – 2 Production of unbleached grade paper (i.e. Kraft paper) using Waste paper as raw material		
6.	Raw material	Unit – 1: 250 MT/day & Unit – 2: Not mentioned in consent		
	a. Consented value	Unit – 1: 250 MT/day & Unit – 2: Not mentioned in consent		
	b. Actual Avg. daily consumption (as per logbook for duration 01.09.2024 – 24.11.2024)			
		Indigenous waste paper (MT)	Imported waste paper (MT)	Total waste paper (MT)
	Unit – 1	15463.34	778.66	16242
	Unit – 2	20026.50	1018.50	21045
	Total	35489.84	1797.16	37287
	No. of operational days in both units: 78 days Avg. daily waste paper consumption in Unit – 1 & Unit – 2 is 208.23 MT/day & 269.80 MT/day, respectively Total Avg. daily waste paper consumption in Unit – 1 & Unit – 2: 478.03 MT/day			
7.	Production	Unit – 1: 250 MT/day & Unit – 2: 350 MT/day		
	a. Consented value	Unit – 1: 250 MT/day & Unit – 2: 350 MT/day		
	b. Actual Avg. daily production (as per logbook)			
		Total Production (MT)	No. of operational days	Avg. daily production (MT/day)
	Unit – 1	15176.685	78	194.57
	Unit – 2	19201.066		246.17
	Total	34377.751		440.74
	c. Yield (%)	Unit – 1: 93.44 % & Unit – 2: 91.24 % Overall yield: 92.19 %		
8.	Fresh water consumption			
	a. Details of borewell	Three borewells having electromagnetic flow meters found installed Freshwater from Borewell-1 + Borewell-2 is stored in 500 KL reservoir and then distributed to Unit-1 and Unit-2 Borewell – 3 is dedicated for meeting Boiler water requirements (common for Unit-1 & Unit-2)		
	b. NOC from CGWA/other authorized body	Three separate NOCs issued by Uttar Pradesh Ground Water Department (UPGWD) for 03 nos. of Borewells, all having validity upto 30.03.2027		

	(combined for both units i.e. Unit - 1 & Unit - 2) (Refer Annexure - 1C)																												
c. Permitted withdrawal quantity	3450 KLD (combined for both units i.e. Unit - 1 & Unit - 2)																												
d. Actual withdrawal quantity in last three months	<table border="1"> <thead> <tr> <th></th> <th>Borewell - 1 (KL)</th> <th>Borewell - 2 (KL)</th> <th>Borewell - 3 (KL)</th> <th>Total (KL)</th> </tr> </thead> <tbody> <tr> <td>September - 2024</td> <td>0</td> <td>42331</td> <td>13463</td> <td>55794</td> </tr> <tr> <td>October - 2024</td> <td>0</td> <td>47010</td> <td>13032</td> <td>60042</td> </tr> <tr> <td>November (upto 24th)</td> <td>0</td> <td>31835</td> <td>9756</td> <td>41591</td> </tr> <tr> <td>Total groundwater withdrawal</td> <td>0</td> <td>121176</td> <td>36251</td> <td>157427 KL</td> </tr> </tbody> </table>					Borewell - 1 (KL)	Borewell - 2 (KL)	Borewell - 3 (KL)	Total (KL)	September - 2024	0	42331	13463	55794	October - 2024	0	47010	13032	60042	November (upto 24 th)	0	31835	9756	41591	Total groundwater withdrawal	0	121176	36251	157427 KL
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e. Avg. daily withdrawal quantity	= 157427 KL/78 days = 2018.30 KLD																												
f. Freshwater consumption (as per logbook for duration 01.09.2024 - 24.11.2024)	<table border="1"> <thead> <tr> <th></th> <th>Process freshwater consumption</th> <th>Boiler freshwater consumption</th> <th>Total freshwater consumption (KL)</th> <th>Avg. daily freshwater consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>Unit - 1</td> <td>52682.35</td> <td>16003.66</td> <td>68686</td> <td>880.59</td> </tr> <tr> <td>Unit - 2</td> <td>29637</td> <td>20247.34</td> <td>49884.34</td> <td>639.54</td> </tr> <tr> <td>Total</td> <td>50487</td> <td>36251</td> <td>86738</td> <td>1112.02</td> </tr> </tbody> </table>					Process freshwater consumption	Boiler freshwater consumption	Total freshwater consumption (KL)	Avg. daily freshwater consumption (KLD)	Unit - 1	52682.35	16003.66	68686	880.59	Unit - 2	29637	20247.34	49884.34	639.54	Total	50487	36251	86738	1112.02					
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g. Specific fresh water consumption	Unit - 1: 4.52 KL/MT of product; Unit - 2: 2.60 KL/MT of product																												
9. Effluent Management																													
a. Actual effluent generation in last three months	<table border="1"> <thead> <tr> <th></th> <th>Total Effluent generation (KL)</th> <th>Operational days</th> <th>Avg. daily effluent generation (KLD)</th> </tr> </thead> <tbody> <tr> <td>Unit - 1</td> <td>222662</td> <td rowspan="3">78</td> <td>2854.64</td> </tr> <tr> <td>Unit - 2</td> <td>187072</td> <td>2398.36</td> </tr> <tr> <td>Total</td> <td>409734</td> <td>5253 KLD</td> </tr> </tbody> </table>					Total Effluent generation (KL)	Operational days	Avg. daily effluent generation (KLD)	Unit - 1	222662	78	2854.64	Unit - 2	187072	2398.36	Total	409734	5253 KLD											
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Unit - 1	222662	78	2854.64																										
Unit - 2	187072		2398.36																										
Total	409734		5253 KLD																										
b. Avg. daily effluent generation	Unit - 1: 2854.64 KLD; Unit - 2: 2398.36 KLD																												
c. Specific effluent generation	Unit - 1: 14.67 KL/MT of product; Unit - 2: 9.74 KL/MT of product																												
d. Actual effluent discharge in last three months	<table border="1"> <thead> <tr> <th></th> <th>Total Effluent generation (KL)</th> <th>Operational days</th> <th>Avg. daily effluent generation (KLD)</th> </tr> </thead> <tbody> <tr> <td>Unit - 1</td> <td>36853.66</td> <td rowspan="3">78</td> <td>472.48</td> </tr> <tr> <td>Unit - 2</td> <td>38402</td> <td>492.33</td> </tr> <tr> <td>Total</td> <td>107088</td> <td>1372.92</td> </tr> </tbody> </table>					Total Effluent generation (KL)	Operational days	Avg. daily effluent generation (KLD)	Unit - 1	36853.66	78	472.48	Unit - 2	38402	492.33	Total	107088	1372.92											
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Unit - 1	36853.66	78	472.48																										
Unit - 2	38402		492.33																										
Total	107088		1372.92																										
e. Consented discharge value	Unit -1: 1300 KLD & Unit - 2: 700 KLD																												
f. Avg. daily effluent discharge	Unit - 1: 880.59 KLD; Unit - 2: 492.33 KLD																												
g. Specific effluent discharge	Unit - 1: 2.43 KL/MT of product; Unit - 2: 2.0 KL/MT of product																												
h. Actual recycling of treated effluent within process	Partially treated effluent including Recovered fibers from Sedicell & Hill screen, and sludge from Primary clarifier from ETPs of both units			Total - 603.58 KLD Approx. 50% is diverted in Unit-1 & remaining in Unit-2																									
	Partially treated effluent from primary clarifier to pulper			Unit -1: 1835.40 KLD; Unit -2: 431.24 KLD																									
	Total recycled			Unit-1: 2137.19 KLD; Unit-2: 733.03 KLD																									
i. Specific effluent recycle	Unit - 1: 10.98 KL/MT of product; Unit - 2: 2.97 KL/MT of product																												

j. Losses in ETP %	19.22 % (of total effluent generation) against 2-3% in form of moisture in generated sludge, indicating that calibration is required for the ultrasonic type flow meters installed at inlet & outlet of ETP							
10. Effluent Treatment Plant (ETP)								
a. ETP consists of	Unit -1: Raw effluent → Bar screen → Equalization tank → Hill screen → Sedicell → Primary clarifier → Aeration tank → Secondary Clarifier → Multi Grade Filter → Discharge into Dhandera drain Unit -2: Same scheme as in Unit - 1							
b. Installed capacity	Unit -1: 2000 KLD & Unit -2:2000 KLD							
c. Metering at ETP	Effluent generation	V – notch & Ultrasonic flow meter at inlet of ETPs in both units Flow at inlet of ETP in Unit -1: 142 m ³ /hr; Flow at inlet of ETP in Unit -2: 71 m ³ /hr						
	Partially treated effluent from primary clarifier to pulper	Separate Electromagnetic flow meter installed for both units Recycling from Unit -1@ 126.17 m ³ /hr; Recycling from Unit -2@ 45.305 m ³ /hr						
	Effluent Discharge	V – notch & Ultrasonic flow meter at outlet of ETPs in both units Discharge from Unit -1@ 16.12 m ³ /hr Discharge from Unit -2@ 25.51 m ³ /hr						
d. Operational status of ETP	ETPs of both units found operational							
e. OCEMS installed at ETP outlet	OCEMS was found installed at outlet of both ETP & connected with CPCB /SPCB servers.							
f. OCEMS value	Unit -1: pH – 7.11; Flow- 6.12 m ³ /hr, BOD-11.88 mg/l, COD- 163.28 mg/l and TSS- 31.61 mg/l Unit -2: pH – 7.44; Flow- 25.51 m ³ /hr, BOD-12.28 mg/l, COD- 105.66 mg/l and TSS- 19.35 mg/l							
Effluent Characteristics								
Parameters	Unit – 1				Unit – 2			
	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent	ETP inlet	ETP outlet	Norms as per consent	Compliance w.r.t. consent
pH	5.82	7.6	6.5-8.5	Complying	5.91	7.6	6.5-8.5	Complying
TSS (mg/l)	180	24	30	Complying	290	26	30	Complying
TDS (mg/l)	3000	1300	1600	Complying	3200	1500	1600	Complying
BOD (mg/l)	204	14	20	Complying	380	16	20	Complying
COD (mg/l)	650	128	150	Complying	2000	136	150	Complying
O&G (mg/l)	-	5.0	10	Complying	-	6.0	10	Complying
Aeration tank of Unit-1: MLSS-2400 mg/l & MLVSS-2000 mg/l Aeration tank of Unit-2: MLSS-2400 mg/l & MLVSS-1800 mg/l								
ETP Sludge generation								
a. Sludge Management & disposal	<ul style="list-style-type: none"> • Primary sludge recycled back to process (in pulp mill) • Secondary biological sludge is dewatered through belt press and then stored in sludge drying beds. Dewatered sludge is mixed with coal and bagasse and used as fuel in boiler. 							
b. Biological sludge generation (as per logbook)	No data provided for quantity of sludge used as fuel in boiler							
c. Estimated sludge generation @ 20 % of inlet COD load								
11. Non-paper solid waste management (Plastic waste)								
a. Actual plastic waste generation (as per logbook)								

Plastic waste combined disposal from Unit-1 & Unit-2 during 01.09.2024 – 24.11.2024					
Provided to	From Unit -1 (MT)	From Unit -2 (MT)	Total Quantity (MT)	Agreement (Yes/No)	Methodology of disposal at disposal site
M/s KK Duplex and Paper Mills Pvt. Ltd.	282.43	244.82	527.25	Yes	Combustion in waste to energy boiler
Total: 527.25 MT					
Avg. daily plastic waste disposal – 7.53 MT/day (combined for Unit-1 & Unit-2)					
b. Mode of disposal of plastic waste		i. Unit has made agreement dated 01.10.2023 with M/s KK Duplex & Paper Mills Pvt. Ltd., Muzaffarnagar for disposal of plastic waste i.e. Combustion in waste to energy boiler ii. Unit has also made agreement dated 01.10.2023 with M/s Nuvoco Vistas Corporation Limited, Muzaffarnagar for disposal of plastic waste in Cement kilns			
c. Actual Avg. daily plastic waste disposed (as per logbook)		As per data provided by the unit, the generation & disposal values are same (Mentioned at Section 11a.)			
d. Potential solid waste generation (@3% & 4% of indigenous & imported waste paper respectively)					
	@ 3% from Indigenous waste paper (MT/day)	@ 4% from Imported waste paper (MT/day)	Total estimated plastic waste generation (MT/day)		
Unit – 1	5.95	0.3	6.25		
Unit – 2	7.70	0.4	8.10		
Total	13.65	0.7	14.35		
e. Remarks		<i>Actual plastic waste disposal (7.53 MT/day) is much lower than the estimated plastic waste generation value (14.35 MT/day) which indicates improper maintenance of logbook</i>			
12. Air Pollution management					
a. Boiler capacity		52 TPH (operational, common for Unit – 1 & Unit – 2) & 14 TPH (non – functional, old boiler as part of Chemical recovery plant when unit was using agro residue as raw material)			
b. Boiler operational status		Operational			
c. Stack details		Stack Height - 62 m			
d. Type of APCD installed		Electro Static Precipitator (ESP)			
e. Estimated steam requirement @2Ton/MT of kraft paper produced		Estimated steam requirement (MT/day)			
		Unit – 1		389.14	
		Unit – 2		492.33	
		Total		881.47	
f. Name of the Fuel used		Coal, Bagasse, Rice husk, RDF			
g. Fuel consumption as per consent		RDF/Biomass/Coal (quantity not mentioned in consent)			
h. Actual Avg. Daily fuel consumption (as per logbook)					
Type of fuel	Coal	Bagasse	Rice husk	RDF	
Total (MT)	6520	14435.167	803.645	21005	
Avg. daily (MT/day)	83.59	185.07	10.30	269.29	
i.e. Total avg. daily fuel consumption = 548.254 MT/day					
i. Estimated steam generation from actual fuel consumption data @ 3 T/T of Coal, 2.5 T/T of bagasse, 3 T/T of husk; & 3 T/T of RDF:					
	Steam from Coal	Steam from Bagasse	Steam from Husk	Steam from RDF	Total estimated steam generation from actual fuel consumption
Avg. daily (MT/day)	250.77	462.67	30.91	807.88	1552.23
j. Actual Avg. Daily ash generation (as per logbook)		Total – 6079.71 MT (01.09.2024 – 24.11.2024) Avg. ash generation – 77.945 MT/day			
k. Ash generation w.r.t of fuel consumed (%)		=77.945*100/548.254 =14.22 %			

l. Estimated ash generation from actual fuel consumption @ 30% of Coal, 2.5% of Bagasse, 17% of husk; & 17% of RDF					
	Ash from Coal	Ash from Bagasse	Ash from Husk	Ash from RDF	Total estimated ash generation from actual fuel consumption
Avg. daily (MT/day)	25.08	4.63	1.75	45.78	77.24
m. Mode of disposal of ash generated	Unit has made agreement (effective from 01.08.2023) with M/s Bulk Ash Supplier, Bhopa road, Muzaffarnagar for supply of ash to cement plants				
n. Actual avg. daily boiler ash disposal (as per logbook)	77.94 MT/day As per data provided by the unit, the generation & disposal values are same (Mentioned at Section 12j.)				
o. Remarks	<p>i. Steam generation value calculated from actual fuel consumption data (1552.23 MT/day) is greater than estimated steam requirement (881.47 MT/day), hence actual fuel consumption data is acceptable, and also the excess steam generated is being used in turbine (capacity – 08 MW) section for power generation</p> <p>ii. Estimated Ash generation value calculated from actual fuel consumption data (77.24 MT/day) is approximately similar to actual ash disposal value (77.94 MT/day) calculated from logbook data, which indicates that unit is properly disposing generated boiler ash</p>				
p. Stack Monitoring report	Stack emission samples were analyzed in laboratory of Regional Office, Muzaffarnagar, UPPCB				
	Parameter	Monitoring value (mg/Nm ³)	Standard (mg/Nm ³)	Compliance status	
	Particulate Matter (PM)	42.8	80	Complying	
	Oxide of Nitrogen (NO _x)	36	300		
	Sulphur Dioxide (SO ₂)	18	600		
13.	Hazardous waste management				
	Authorization status	Unit – 1: Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 03.08.2022 having validity upto 02.08.2027 (Refer Annexure – ID) Unit – 2: Authorization under the provisions of Hazardous and Other Wastes Rules, 2016 issued by UPPCB on dated 27.07.2022 having validity upto 26.07.2027 (Refer Annexure – ID)			
	Mode of disposal of hazardous waste (ETP sludge)	Unit has made agreement dated 10.01.2023 with TSDF (i.e. M/s Bharat Oil & Waste Management Ltd.) for disposal of hazardous waste			
	Hazardous waste generated	As per copy of Form-10 provided, quantity of hazardous waste provided to TSDF is as below:			
		Date	Waste Plastic Can	Waste polythene	Waste Oil
		03.10.2024	10 kg	630 kg	30 Ltr.
14.	Major observations				

1. There are two manufacturing units in same complex having names M/s Tehri Pulp & Paper (Unit-1) and M/s Tehri Pulp & Paper (Unit-2).
2. It was observed that the industrial complex has 03 no. of Borewells in its premises and electromagnetic flowmeters with totalizer found installed at all 03 borewells. Groundwater abstracted from Borewell-1 and Borewell-2 is stored in common freshwater reservoir of 500 KL capacity and then distributed to Unit-1 and Unit-2, whereas the Borewell -3 is dedicated for meeting Boiler (common for Unit-1 & Unit-2) water requirements.
3. A common boiler of 52 TPH capacity has been installed to cater the steam requirements in Unit- 1 and Unit – 2.

Photographs



Photo 1: Common entrance gate of both units



Photo 2: Equalization tank (Unit-1 & 2)



Photo 3: Hill screen



Photo 4: Sedicell & Primary Clarifier



Photo 5: Flow meter on common line carrying Sedicell fiber & primary sludge from both ETPs



Photo 6: Aeration Tank (Unit-1 & 2)

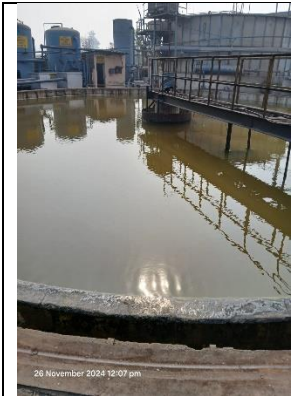


Photo 7: Secondary Clarifier (Unit-1 & 2)

Photo 8: Tertiary filtration units



Photo 9: ETP outlet

Photo 10: Inlet flow meter (unit-1&2)



Photo 11: Flow meter at recycling line from primary clarifier (Unit-1)

Photo 12: Flow meter at recycling line from primary clarifier (Unit-2)

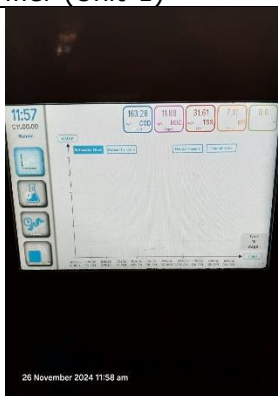


Photo 13: OCEMS and flow meter at ETP-1 outlet

Photo 14: OCEMS and flow meter at ETP-2 outlet



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 26924935

213602/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2024

Date: 07/08/2024

To,

M/sTEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & Authorization) under Section- 25 of the “Water (Prevention & Control of Pollution) Act.,1974”and under Section- 21 of the “Air (Prevention & Control of Pollution) Act, 1981” as applicable (to be referred hereinafter as Water Act, Air Act respectively).

Application no. 26924935

Date :- 2024-07-18

Consolidated Consent to Operate and Authorization (CCA):

CCA is hereby granted to **M/s TEHRI PULP AND PAPER LTD UNIT 1** located at **9th K.M stone Bhopa Road Muzaffarnagar,MUZAFFAR NAGAR,251001** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions: -

- 1.1 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974.
- 1.2 This CCA is granted for the period upto 2028-12-31 from the date of issuance of this letter, under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981.

2. Production Capacity :

S. No.	Declared by the unit		Permitted by the Board
	Raw material (tpd / tpa) Wood, Agro residues: Recycled Fiber (Waste Paper) :	Name of Final Products & By-products with quantity per month	
1	Waste paper 250 MT/Day	Kraft Paper- 250 MT/Day	Kraft Paper 250 MT/Day

3. Production Process Infrastructure

S. No.	Details	Declared by the unit		Permitted by the Board
		Numbers	Usage / Process operation	
1	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day	Kraft Paper 250 MT/Day with the use of waste paper 250 MT/Day

ATULESH YADAV

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Date: 2024.08.21 15:28:01 +05'30'

- i. Unit shall obtain prior approval before making any modification in product/process/fuel/plant machinery, failing to which this consent would be deemed void.
- ii. The unit shall inform SPCB and CPCB regarding shut down as well as resumption of manufacturing operations.
- iii. The unit shall maintain record of daily production in tons per day in a log book duly signed daily by authorized signatory/competent authority.

4. Water Conservation Measures

A. Fresh water consumption

1. Categorization of existing groundwater area: Safe/ Semi critical /Critical// Over-Exploited/ Saline
2. The unit shall obtain NOC of CGWA/SGWA(in case of use of river water, permission from irrigation department)
3. Status of NOC from CGWA/SGWB: Applied/Granted
4. If Granted: Number of NOC and Validity 2028-12-31
5. Details of Artificial recharge system/rain water harvesting unit (if any) installed with capacity
6. Details of piezometer installed i.e., numbers with coordinates.
7. This CCA is valid for details w.r.t fresh water as mentioned below:

		Declaration	Permitted
S.No	Source of fresh water	Borewells/river	Borewells/river

* In case of units adopting zero liquid discharge (ZLD), the unit shall withdraw the fresh water only to cater the losses in water accrued during industrial processes.

8. The specific water consumption shall not exceed values mentioned below as per consented product type.

Category	Specific Water Consumption not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<40 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<16 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<8 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	Without Power Boiler < 2.5 m ³ / t paper With Power Boiler < 5 m ³ / t paper

9. Unit shall install separate sealed, calibrated Electro Magnetic Flow meters with flow totalizer at all water abstraction sources, utilization lines- process, domestic and boiler.
10. The unit shall maintain record of daily fresh water consumption (initial reading & final reading) in a log book (in m³/day and m³/t paper) duly signed daily by authorized signatory/competent authority.
11. Unit shall maintain separate logbooks for quantity of freshwater consumed in production section, boiler feed, domestics consumption and other points of utilization.
12. All the pipelines carrying fresh water/back water should be coloured as per protocol.
13. The unit shall install Piezometric well within the premises to monitor the level of ground water and shall analyse the quality of ground water annually.

B. Trade effluent treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily trade effluent discharge as mentioned below:

ATULESH Digitally signed by
YADAV ATULESH YADAV
 Date: 2024.08.21
 15:22:10 +0530

	CCA is valid for	Declared by the unit	Permitted
1	1300 KLD	1300 KLD	1300 KLD

2. The quantity of maximum specific trade effluent discharge shall be as specified below:

Category	Specific Trade Effluent Discharge, not to exceed
Wood based/Agro based Pulp & Paper Mills producing bleached grades of chemical pulp, papers, paperboards & newsprint Specialty Paper Mills.	<32 KL per Ton of paper produced
Agro-Based & Wood Based Pulp & Paper Mills producing unbleached grades of chemical pulps, papers, and paperboards.	<12 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing bleached grades of papers, paperboards & newsprint	<9 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards	<5 KL per Ton of paper produced
RCF and Market Pulp Based Paper Mills producing unbleached grades of papers and paperboards (ZLD)	No discharge is allowed (100% recycle within process)

5. For ZLD unit

- i Unit shall recycle all the treated effluent in the industrial process only.
 - ii Unit shall ensure that no treated/untreated effluent discharged outside the unit premises.
 - iii Unit shall install the flow meter at recycling point and maintain the logbooks for the same.
 - iv Unit shall allow to withdraw the fresh water only to cater the losses in water accrued during process.
 - v Unit shall conduct the water audit and submit the same to SPCB
 - vi The mill will install PTZ camera at Sedicell / back water storage tank from where the back water recycled, backwater recycling flow meter as well as at ETP (if available)
 - vii The mill is advised to submit a ZLD feasibility report by a recognized institution to justify its ZLD status.
4. The applicant shall operate Effluent Treatment Plant consisting of Primary, Secondary and tertiary treatment as is required with reference to influent quantity and quality.
5. The treated effluent shall be recycled to the maximum extent (atleast 40%) in the process and the remaining treated effluent after achieving the norms as mentioned below shall be disposed off into the drain-name of drain, first order/second order with Lat. Log. leading to river name of river with Lat. Log.

Parameters	Norms for Agro based paper mill	Norms for RCF bleached pulp & paper mill	Norms for RCF unbleached grade paper mill	Norms for RCF unbleached grade ZLD paper mill
pH	6.5 – 8.5	6.5 – 8.5	6.5 – 8.5	No discharge is allowed
TSS, mg/l	<= 30	<30	<30	No discharge is allowed
BOD, mg/l	<= 20	< 20	< 20	No discharge is allowed
COD, mg/	<= 200	< 150	< 150	No discharge is allowed
TDS, mg/l	<= 1800	< 1600	< 1600	No discharge is allowed
Color, PCU	<= 250	< 150	< 150	No discharge is allowed

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AOX, mg/l	<= 8	-	-	No discharge is allowed
SAR	<= 10	< 8	< 8	No discharge is allowed

6. In the case of land application of treated effluent, unit shall submit irrigation management plan prepared by any government technical institute of repute. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond (Lagoon) having 15 days holding capacity only.
7. Effluent Treatment Plant shall be stabilised prior to the resumption of manufacturing operations.
8. The unit shall install a flow meter with totalizer on the recycling pipe line from ETP and the flowmeter should be connected to State/CPCB Server.
9. Flow measuring devices should be provided for measurement of quantity of industrial effluent generated, industrial effluent recycled and industrial effluent discharged. Logbook for the same shall be maintained by unit.
10. The unit shall maintain daily record/log book of raw material (waste paper) consumption, chemical consumption (process & ETP separately), paper production, energy consumption (process & ETP separately).
11. Sampling points should be installed at ETP inlet, ETP outlet, effluent recirculation lines and at other points as deemed necessary.
12. The unit shall install OCEMS at ETP outlet for the parameters flow, pH, TSS, BOD & COD and provide connectivity with CPCB and SPCB server as per the guidelines issued by CPCB.
13. The unit will ensure the continuous and uninterrupted data supply from the OCEMS to the CPCB and SPCB server and periodic calibration of OCEMS.
- 14. For Wood based/Agro based paper mill:**
 - a) The unit shall install Chemical Recovery System for management of black liquor. Appropriate black liquor spillage system should be available to prevent its escape along with other effluent streams.
 - b) The unit should maintain log book of Chemical Recovery System indicating quantity of black liquor processed, white liquor generated, soda ash produced (if applicable), running hours etc.
 - c) **In case of any discharge of Black Liquor from the unit the Consent to Operate/Authorization (CCA) issued to the unit shall stand withdrawn with immediate effect.**
15. The unit shall have adequate onsite environmental laboratory facility for qualitative analysis of different effluent stream. and manpower for monitoring and recording TSS, TDS, COD & BOD & MLSS level in ETP inlet and outlet on daily basis.
16. The unit shall set up an Environment Management Cell within unit as per the Charter.
17. The unit shall submit analysis report from the authorized laboratory for all parameters as mentioned for paper unit.
18. All flowmeter should be calibrated annually from recognized institutions/vendor.
19. The unit shall prepare material balance and water balance report annually.
20. The unit shall submit its ETP Adequacy Assessment Report to the concerned State Pollution Board (SPCB).
21. The unit shall get its ETP performance evaluated by a third party annually.
22. The unit shall identify recipient drains/rivulets and their u/s & d/s location in consultation with SPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (P) Act, 1986 and shall submit the analysis report on monthly basis to SPCB.

C. Domestic effluent/Sewage treatment and discharge: -

1. This CCA is valid for the quantity of maximum daily domestic effluent/sewage discharge as mentioned below:

S No.	Detailis	Permitted
1.	Maximum daily discharge of sewage	5
2.	Treatment facility	septic tank/soak pit
3.	Discharge point	

* In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

394 The domestic effluent should be treated in the sewage treatment plant so that it should be in conformity with the prescribed norms:

S.No	Parameter	Standard
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3. Flow measuring devices should be provided for measurement of quantity of sewage generated, sewage recycled (if any) and sewage discharged. Logbook for the same shall be maintained by unit.
4. Sampling points should be installed at STP inlet, STP outlet, recirculation lines and at other points as deemed necessary.
5. The unit shall maintain daily record/log book of chemical consumption in STP (if any), energy consumption of STP, STP sludge generation and disposal separately.
6. Unit shall explore the possibility to recycle the treated used water shall be utilized in gardening, irrigation, industrial utility and toilet flushing to minimize the fresh water consumption up to 20 % per year.
7. Separate arrangement should be made for collection of industrial and domestic effluent in closed water supply system.

6. Cleaner Technology & Waste Minimization Practices:

Background:

to take appropriate measures in a time bound manner through preparation of individual action plans and implementation of cleaner technology options by the Pulp & Paper mills. To facilitate the Pulp & Paper mills, a Charter for 'Charter for Water Recycling and Pollution Prevention in Pulp & Paper Industries' was formulated. Clean Technology measures mentioned hereunder are indicative of systems, processes and practices that are generally considered essential for achievement of the objectives of the Charter. However, individual unit may opt for technology actually required for implementation according to their requirement and circumstances like scale of operation, system configuration, products portfolio and raw materials etc. Unit shall ensure implementation of the following cleaner technology options within four to six months from the date of issuance of this CCA:

- a. Biomethanation of High Pollution Load Stream (like Raw material washings in agro based pulp and paper mills as well as High COD back water stream in RCF based Kraft Paper Mills operating on ZLD)
- b. Installation of Compressed Biogas System for converting raw biogas into compressed biogas to be used as fuel
- c. Oxygen Delignification & ECF bleaching for agro & wood based pulp and paper mills
- d. Use of jet aerators for improved biodegradation in aeration tank and increased DO level
- e. Press Washers in Pulp Washing to optimize water consumption acceptable under charter
- f. Sludge Drying Beds to be discontinued. Only sludge dewatering system, centrifuge etc
- g. Appropriate plastic waste disposal system to be installed by RCF based pulp and paper mills
- h. Closed loop fiber recovery and backwater system using poly disc filters or DAF (Dissolved Air Flootation) Units

7. Environmental management system

- i. Unit shall setup the environmental management cell including unit head, purchase/store manager, process operation head, ETP in charge to effectively monitoring of environmental compliance.
- ii. Unit shall setup the environmental laboratory for testing of minimum wastewater quality parameters like pH, TSS, BOD, COD, MLSS and DO, to effectively monitoring of ETP control parameters and ETP discharge norms.

8. Air Pollution Mitigation

- i. The unit shall use following fuel and install air pollution control device (APCD) of adequate capacity to comply with following:

S. No.	Equipment	Fuel	Stack height (m)	Air Pollution Control Device (APCD)	Stack Emission standards
1	1250x1 KVA DG Set, 1000x1 KVA DG Set	Diesel/PNG	As per Environment Protection Rules, 1986	Acoustic enclosure	As per CAQM Norms.

2	14 TPH Boiler	Low Sulphur Coal/Biomass	30 meter from GL	Multi Cyclone Dust Collector, Wet Scrubber and 30 meter stack height from GL	As per CAQM Norms.
3	52 TPH Multifuel Boiler	RDF/ Low Sulphur Coal/Biomass	60 meter from GL	ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height	As per CAQM Norms.

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- ii. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the Board.
- iii. The unit shall ensure interlocking of air pollution control devices and production processes.
- iv. The unit shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
- v. Unit <operating in NCR> shall comply with direction issued under Graded Response Action Plan (GRAP) time to time by Hon'ble Supreme Court & Commission for Air Quality Management in NCR and Adjoining Areas (CAQM).
- vi. If the CAQM in National Capital Region and Adjoining areas, CPCB or SPCB issues the Closure order against the unit <operating in NCR> the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

9. Noise Pollution Mitigation:

- i. Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial and Commercial) which are as follows: -

Standards for Noise level in db.(A) Leq			
Industrial Area		Commercial Area	
Day	Night	Day	Night
75	70	65	55

Day time: from 6.00 a.m. to 10.00 p.m., **Night time:** from 10.00 p.m. to 6.00 a.m.

General Conditions:

1. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA at any given time, as may be necessary.
2. In the event of issuance of Closure Direction by CPCB or SPCB to the unit, this CCA shall be deemed revoked during the closure period.
3. If the unit has been issued Show Cause Notice by CPCB or SPCB, compliance has to be achieved within 45 days by the unit. However, if not revoked within 45 days, the Show Cause Notice shall be considered as a Closure direction.
4. In case of non-functioning of ETP and/or STP, production has to be stopped immediately and this Board has to be intimated through a report to be dispatched by fax/phone/email immediately.
5. In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.
6. This CCA is valid only for products and quantity mentioned in Para 2. Unit shall obtain prior approval before making any modification in product/ process/ fuel/ plant machinery failing which consent shall be deemed revoked.
7. Compulsory documents to be submitted by the Unit: -
 - (i). Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, and third party audit report.
 - (ii). Environment Statement in form – V of Environment (Protection) Rule, 1986.
 - (iii). Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

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- 396** The unit shall submit Latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets- Current Liabilities) of the unit at the end of each financial year so the Consent fee payable by the unit may be verified.
9. The unit shall submit Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area, Quarterly analysis reports of the samples of effluent, emission, hazardous wastes and ETP sludge from NABL accredited and EPA recognized laboratory.
 10. The unit shall inform in advance to SPCB/take prior permission of the SPCB to close manufacturing/production.
 11. The unit shall submit calibration certificate of OCEMS at least once in a year to SPCB.
 12. made thereunder.
 13. If unit is found temporary closed (for the last 24 hour) during inspection and prior intimation of closure is not given by the unit, revocation of the CCA will be initiated as per the law.
 14. The unit shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement/ outlet for the discharge of effluent or gases emission or sewage waste from the unit etc. or any change in effluent discharge point or emission point.
 15. In case of occurrence of an accident, complete details on form must be sent to State Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
 16. The unit shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all time) by the Board's staff, the chimney/stack attached to various sources of emission shall be designated by number such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
 17. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.
 18. The unit will have to deposit the revised fee whenever it is notified.
 19. Unit is covered under GPI and situated in the catchment area of River Ganges. Hence during Magh mela, unit shall immediately comply with the directions issued by the Board related to operation or temporary closure of the unit.
 20. Unit shall abide by the directions/ guidelines given by Hon'ble Courts, MoEF&CC and CPCB/SPCB for protection and safe guard of environment from time to time.
 21. Unit shall comply the conditions of Environment Clearance issued by State Level Environment Impact Assessment Authority vide letter no. and dated and Consent to establish (CTE) issued by Board vide letter no.
 22. The unit shall develop plantation of tall trees of suitable species on minimum 33% of the land on which the unit is established as per the guidelines set up by the Board vide its Office Order no dated . The copy of this guideline is available at URL <http://www...>
 23. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
 24. The person authorized shall implement Emergency Response Procedure (ERP) for which this CCA is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
 25. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
 26. The unit shall maintain and provide 'Inspection Book' at the time of inspection to the Board's officials.
 27. The unit shall provide uninterrupted accessibility to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of pollution control measures.
 28. The unit shall maintain good house-keeping. All valves/pipes/sewer/drains etc. must be leak-proof. This consent is being issued with the permission of competent authority.

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Specific Conditions:-

1. This CTO is valid only for the production of KRAFT PAPER - 200 MT/DAY (WASTE PAPER BASED- 250 MT/DAY) AND KRAFT PAPER - 50 MT/DAY (AGRO WASTE BASED- 150 MT/DAY), Caustic, Rosin, Alum etc. and Turbine of capacity 8 MW only. CTO issued vide Board's online letter ref no. 192460/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG AR/2023 Date: 27/10/2023 is being hereby null and void.
2. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Unit shall comply all the condition of CTE certificate issued by the Board on dated-14-06-2024.
4. Unit shall either adopt Zero Liquid Discharge (ZLD) or reuse/recycle maximum quantity of treated effluent before discharging it outside the factory premises.
5. The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent.
6. The unit will not use agro based raw materials in the production process.
7. Unit shall operate and maintain APCS installed as ESP, Dry Pulse Jet Type Filter/scrubber with 60 meter stack height has been installed as APCS in existing 52 TPH boiler and 14 TPH Boiler with Multi Cyclone Dust collector, wet scrubber with 30 meter stack height. Fuel for Boiler is (RDF 400 MT/day & Low sulphur coal- 250 MT/Day or Low sulphur coal / Biomass fuel 400 MT/Day) . Unit has also installed 1x1250 KVA and 1x1000 KVADG SETs, fuel for DG Set is Diesel/PNG as per CAQM direction. Unit shall comply with CAQM norms.
8. The industry shall installed OCEEMS and will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
9. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
10. The unit must comply with the conditions imposed by CGWA in its NOC issued to the unit for ground water extraction.
11. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
12. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
13. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
14. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.
15. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
16. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.
17. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
18. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
19. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

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398 Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.

21. Industry shall comply with various Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

22. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

23. The unit shall submit the audited balance sheet for the current year.

24. Operation and maintenance of APCS shall be done in such a way that the emission generated from stacks is always within prescribed norms of the CAQM.

25. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 regarding use of cleaner fuel.

26. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction issued time to time regarding DG sets.

27. Unit must ensure strict time bound compliance of suggestion/recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

28. Unit shall submit Effluent/Emission monitoring report of the ETP and stack of Air Polluting Sources and Ambient Air Monitoring of the premises done by MoEF&CC and UPPCB approved laboratory within 01 Month and on Quarterly basis to the Board by LIMS Portal.

29. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-BeltGuidle_160218.pdf.

30. Unit shall comply with the Hazardous and. Other Wastes (Management and Transboundary Movement) Rules, 2016.

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मिशन LiFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता - देशभर में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किमी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाने समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कंपोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग विजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर विजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है।

**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

151796/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 15/03/2022

To,

M/s

TEHRI PULP AND PAPER LTD UNIT 2**9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981"

Consent No-15367508 Date-15/03/2022

CCA is hereby granted to **TEHRI PULP AND PAPER LTD UNIT 2** located at **9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TEHRI PULP AND PAPER LTD UNIT 2** granted for the period from **15/03/2022 to 31/12/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 7578.00 Lakhs**

S No	Product	Quantity	Unit
1	KRAFT PAPER-350 MT/DAY	350	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	6.0 KLD	Septic Tank
Industrial	700 KLD	ETP

(ii) **Trade Effluent Treatment and Disposal** :-The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
3	DISSOLVED SOLIDS	AS PER E(P) RULES, 1986
4	TOTAL SOLIDS	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986
6	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	FROM SISTER UNIT M/S TEHRI PULP AND PAPER LTD (UNIT 1)	STEAM	0	Particulate Matter	0

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective

402/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

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Date: 2022.05.23 11:56:27 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

RAKESH KUMAR TYAGI

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TYAGI
Date: 2022.05.23 11:56:40 +05'30'

Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

1. This CTO is valid only for the production capacity KRAFT PAPER-350 MT/DAY BY USING WASTE PAPER, ALUM, ROSIN AND CAUSTIC AS A RAW MATERIAL.

2. The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.

3. Earlier Board has issued CTO Water to the said unit vide letter no-68229/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

4. Earlier Board has issued CTO Air to the said unit vide letter no-68230/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.

5. The industry must comply conditions of NOC from State Ground Water Department issued to unit.
6. Industry shall submit ETP analysis report from MOEF&CC or UPPCB approved lab within a month after operation of the unit and on quarterly basis to the Board.
7. Unit shall submit the compliance of the conditions of CTE issued to unit vide Boards letter dated 11.08.2021 and point wise compliance of last issued CTO within one month to the Board and on Quarterly basis.
8. The industry shall submit a proof of Bank Guarantee submitted in the Board, if not then submit the Bank Guarantee as per CTE issued to unit on 11.08.2021 within a month.
9. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
10. In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQMII/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
11. The unit will not use agro based raw materials in the production process.
12. The industry shall ensure installation, operation and continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
13. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
14. The E.T.P. unit operation line up Strengthening is to be maintained.
15. The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
16. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
17. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
18. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
19. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
20. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
21. Industry shall submit stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
22. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
23. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
24. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
25. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.
26. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
27. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with

Section- 21/22 of air Act 1981 (as amended respectively).

28. Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

29. The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/compliance report should be sent to the Board within One month.

30. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.

31. Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the outlet of the discharge drain of effluent from the factory premises and its URL and password shall be provided to the UPPCB Control room.

32. The industry shall provide adequate arrangement for fighting the accidental leakages/ discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.

33. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

34. Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

35. Industry shall comply with various Waste Management Rules as notified by MoEF &CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016, Battery Rules 2000 and Noise Pollution (Regulation and Control) Rule, 2000.

36. The unit shall submit the audited balance sheet for the current year.

37. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

General Conditions:-

The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.

1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

5. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.

6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.

7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**RAKESH KUMAR
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Chief Environmental Officer (Circle 3)



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL
FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND
WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC012696

VALID FROM 31/03/2022 TO 30/03/2027

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202202000387

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIND108
Date of Submission	28/02/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Card No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00

Rate of Energization (In Case of Electric Pump)

27/03/1997

Maximum Allowable Rate of Withdrawal ($m^3/hr.$): 150.00

Maximum Allowable Running Hours Per Day: 7.00

Maximum Allowable Annual Extraction of Ground Water:

367500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

• **SPECIFIC CONDITIONS:**

- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form B (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018076

VALID FROM 31/03/2022 TO 30/03/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202203000001

Name of the Owner	SACHIN AGRAWAL		
Designation पद	G. M. ENVIRONMENT	Company Name कंपनी का नाम	TEHRI PULP AND PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0109
Date of Submission	01/03/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00

Date of Energization (In Case of Electric Pump)

27/03/1997

Maximum Allowable Rate of Withdrawal (m³/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water:

420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
-
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :07/06/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC018699

VALID FROM 31/03/2022 TO 30/03/2027

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202203000002

Name of the Owner	SACHIN AGRAWAL	Company Name	TEHRI PULP AND PAPER LIMITED
Designation पद	G. M. ENVIRONMENT	कंपनी का नाम	PAPER LIMITED
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR.	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	122, SOUTH BHOPA ROAD, NEW MANDI, MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN0322NIN0110
Date of Submission	01/03/2022	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9TH KM BHOPA ROAD, MUZAFFARNAGAR	Municipality/Corporation	No
Vard No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	20/03/1997		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	125.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00

of Energization (In Case of Electric Pump)

28/03/1997

Maximum Allowable Rate of Withdrawal (m³/hr.): 150.00

Maximum Allowable Running Hours Per Day: 8.00

Maximum Allowable Annual Extraction of Ground Water:

420000.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :07/06/2022

Place: Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17515/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :03/08/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 1

9th K.M stone Bhopa Road Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17515 and 03/08/2022 .
2. Reference of application (No. and date) 16681133 and 09/06/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th K.M stone Bhopa Road Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.125 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	1.5 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.375 MT/Annum
4	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	3.0 Mt/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR TYAGI

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.08.11 21:30:14 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

Digitally signed by RAKESH
 RAKESH KUMAR TYAGI KUMAR TYAGI
 Date: 2022.08.11 21:30:42 +05'30'

properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR
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KUMAR TYAGI
Date: 2022.08.11 21:30:58 +05'30'

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:31:14 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.08.11 21:31:28 +05'30'

CEO/EE, I/C Circle _____



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 17504/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :27/07/2022

To,

M/s TEHRI PULP AND PAPER LTD UNIT 2

9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17504 and 27/07/2022 .
2. Reference of application (No. and date) 16669832 and 04/07/2022 .
3. Mr SACHIN AGARWAL of M/s TEHRI PULP AND PAPER LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.175 MT/Annum
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	2.0 MT/Annum
3	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.50 MT/Annum
4	CATEGORY 34.2 AS PER SCHEDULE I (Sludge from treatment of waste water arising out of cleaning / disposal of barrels / containers)	THROUGH TSDF	5.0 MT/Annum

1. The authorization shall be valid for a period of 26/07/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

RAKESH KUMAR
TYAGI

Digitally signed by RAKESH
KUMAR TYAGI
Date: 2022.08.11 21:32:36 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

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properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

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15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

(Authorized Signatory)
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UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

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